



Foxconn hiring row: NHRC sends notice to Centre, TN govt

The National Human Rights Commission (NHRC) on Monday said it has issued notices to the Union Labour Ministry and the Tamil Nadu government over reports that a major manufacturer of electronic devices has allegedly "systematically excluded" married women from jobs at its assembly plant in Sriperumbudur.

The NHRC has taken "suo motu cognisance of media reports that Foxconn, a major manufacturer of Apple devices has systematically excluded married women from job at its iPhone assembly plant in Sriperumbudur, Tamil Nadu", it said.

PTI

NHRC issues notices to Centre, T.N. govt. over recruitment practices at Foxconn

Ishita Mishra

NEW DELHI

The National Human Rights Commission (NHRC) on Monday issued notice to the Secretary, Union Ministry of Labour and Employment, and the Chief Secretary, Government of Tamil Nadu calling for a detailed report on reports that Foxconn, a major manufacturer of Apple devices, “systematically excluded” married women from jobs at its iPhone assembly plant in Sriperumbudur.

It was alleged by a former human resources (HR) executive at Foxconn India that verbal directions were given to the Indian hiring agencies by the company



‘No bar’: Foxconn has denied allegations of discrimination in employment based on marital status or gender. REUTERS

did not hire married women because of cultural issues and societal pressure.

“The Commission has observed that the contents of the media reports, if true, raise a serious issue of discrimination against married women causing the violation of the right to equality and equal oppor-

equality is not only required in the Indian Constitution but also in international treaties and covenants, such as the International Covenant on Civil and Political Rights, and the International Covenant on Economic, Social, and Cultural Rights.

The NHRC also main-

ensure that all companies follow the norms and regulations relating to labour laws and the right to health and dignity to any individual, including women, who work in the supply chain of any production unit in the private sector.

Information pamphlet

As per reports, a number of job seekers in the company were spoken to during the period from January 2023 to May 2024 and the candidate information pamphlet of the company was examined. It was allegedly revealed that only unmarried women were eligible for assembly jobs.

Foxconn has denied the allegations of discrimination in employment based



NHRC notice over Foxconn 'bias'

NHRC has taken suo motu cognisance of reported discrimination by Foxconn for allegedly "systematically excluding" married women from jobs at its iPhone assembly plant in TN. It issued notices to the Union labour ministry and Tamil Nadu govt. **P 14**

NHRC seeks Bengal report on thrashing of couple by group 'linked to TMC'

TIMES NEWS NETWORK

New Delhi: The National Human Rights Commission has taken suo motu cognisance of reports about a couple being mercilessly beaten up in Lakshmipur village in Uttar Dinajpur district in West Bengal in full public view, by a "group of people" reportedly associated with the TMC which is power in the state. The NHRC has decided to send its team for a spot inquiry into the matter.

The commission has issued notices to the chief secretary and director general of police, West Bengal calling for a detailed report within one week. The NHRC

Notice to Foxconn for 'systematically excluding' married women from jobs

The NHRC has taken suo motu cognisance of reported discrimination by Foxconn, a major manufacturer of Apple devices, for allegedly "systematically excluding" married women from jobs at its iPhone assembly plant in Sriperumbudur in Tamil Nadu. The commission has issued notices to the Union ministry of labour and employment and Tamil Nadu govt calling for a report within one week. **TNN**

has also asked authorities to tell what steps have been taken by the state govt to ensure that "such incidents of violation of the human rights of the citizens, by politically protected goons, do not recur".

The video of the incident that reportedly happened on June 29 has gone viral on so-

cial media causing outrage. The NHRC highlights that according to the media report, the allegations of a love affair between the victim couple were discussed in an open meeting (Panchayat) by the annoyed villagers. Then, the miscreants started beating the duo.



फाक्सकान मामले में केंद्र व तमिलनाडु को नोटिस

नई दिल्ली, प्रेढ़ : राष्ट्रीय मानवाधिकार आयोग ने फाक्सकान मामले में सोमवार को केंद्र व तमिलनाडु सरकार को नोटिस जारी किया। आयोग ने मीडिया में आई उन खबरों पर स्वतः संज्ञान लिया है, जिसमें यह कहा गया है कि एपल उपकरणों की प्रमुख निर्माता फाक्सकान तमिलनाडु के श्रीपेरंबुदूर में अपने असेंबली प्लांट में विवाहित महिलाओं को नौकरी से बाहर कर दिया है।

आयोग कहा कि मीडिया में आई खबरें अगर सही हैं तो यह विवाहित महिलाओं के विरुद्ध भेदभाव का गंभीर मुद्दा है। इससे समानता और समान अवसर के अधिकार का उल्लंघन होता है। इसलिए केंद्रीय श्रम व रोजगार मंत्रालय के सचिव और तमिलनाडु सरकार के मुख्य सचिव को नोटिस जारी कर एक सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी गई है। बता दें कि फाक्सकान के एक पूर्व एचआर कार्यकारी का आरोप लगाया है कि इस संबंध में कंपनी की ओर से भारतीय नियुक्ति एजेंसियों को मौखिक निर्देश दिए गए हैं।



फॉक्सकॉन भर्ती में लैंगिक भेदभाव को लेकर नोटिस

शिवा राजौरा
नई दिल्ली, 1 जुलाई

तमिलनाडु के श्रीपेरंबदूर में स्थित फॉक्सकॉन के असेंबली संयंत्र में विवाहित महिलाओं को जानबूझकर काम पर न रखे जाने संबंधी मीडिया में आई खबरों को स्वतः संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग

(एनएचआरसी) ने केंद्रीय श्रम सचिव और तमिलनाडु सरकार के मुख्य सचिव को नोटिस जारी किया है। दोनों को इस मसले पर विस्तृत रिपोर्ट देने के लिए एक सप्ताह का वक्त दिया गया है।

मानवाधिकार निकाय ने एक विज्ञप्ति में कहा है, 'एनएचआरसी

एनएचआरसी सक्रिय

■ आयोग ने मीडिया में आई रिपोर्टों को संज्ञान में लिया है कि ऐपल डिवाइस बनाने वाली प्रमुख कंपनी फॉक्सकॉन ने तमिलनाडु के श्रीपेरंबदूर स्थित असेंबली संयंत्र में विवाहित महिलाओं को योजनाबद्ध तरीके से नौकरियों से बाहर रखा

ने मीडिया में आई रिपोर्टों को स्वतः संज्ञान में लिया है कि ऐपल डिवाइस बनाने वाली प्रमुख कंपनी फॉक्सकॉन ने तमिलनाडु के श्रीपेरंबदूर स्थित अपने असेंबली संयंत्र में विवाहित महिलाओं को योजनाबद्ध तरीके से नौकरियों से बाहर रखा है। आयोग ने पाया कि

अगर मीडिया में आई खबरों सही हैं तो यह विवाहित महिलाओं के खिलाफ भेदभाव का गंभीर मसला है, जिससे समता के अधिकार व समान अवसर प्रदान करने के अधिकार का उल्लंघन होता है। इसे देखते हुए आयोग ने केंद्रीय श्रम एवं रोजगार मंत्रालय के सचिव और



तमिलनाडु सरकार के मुख्य सचिव को नोटिस भेजा है और इस मसले पर एक सप्ताह के भीतर रिपोर्ट मांगी गई है।

आयोग ने आगे यह भी संज्ञान में लिया कि ये आरोप फॉक्सकॉन, इंडिया के पूर्व एचआर अधिकारी द्वारा लगाए गए हैं कि कंपनी द्वारा

भारतीय हायरिंग एजेंसियों को इस सिलसिले में मौखिक दिशानिर्देश दिए जाते हैं। इसमें यह भी कहा गया है कि कंपनी सांस्कृतिक मसलों और समाज के दबाव के कारण विवाहित महिलाओं की भर्ती नहीं करती। निकाय ने कहा, 'नोटिस जारी करते हुए आयोग ने इस तथ्य पर ध्यान दिलाया है कि लैंगिक समानता न सिर्फ भारत के संविधान में अनिवार्य किया गया है, बल्कि अंतरराष्ट्रीय संधि और संविदाओं में भी यह अपेक्षित है।

यह बाध्यता है कि राज्य के प्राधिकारी सभी कंपनियों द्वारा श्रम कानून संबंधी नियमों और मानकों का पालन कराना, महिलाओं सहित किसी व्यक्ति के स्वास्थ्य और

सम्मान का अधिकार सुनिश्चित कराएं, जो निजी क्षेत्र की किसी उत्पादन इकाई की आपूर्ति श्रृंखला का हिस्सा है।'

एनएचआरसी ने कहा, 'विवाहित अभ्यर्थी और कंपनी की हायरिंग एजेंसी के बीच व्हाट्सएप चैट का भी हवाला खबरों में दिया गया है, जिसमें कहा गया है कि जब अभ्यर्थी ने वेतन और बच्चे की देखभाल के लिए कंपनी द्वारा दी जा रही सुविधाओं के बारे में पूछा तो यह प्रतिक्रिया मिली कि विवाहित महिलाओं को अनुमति नहीं है। हालांकि खबरों के मुताबिक कंपनी ने वैवाहिक स्थिति, लैंगिक, धर्म या किसी अन्य तरह के भेदभाव संबंधी किसी आरोप से इनकार किया है।'

फॉक्सकॉन से विवाहिताओं को निकालने पर मानवाधिकार आयोग सख्त, कहा- विवाहित महिलाओं के साथ भेदभाव गंभीर मुद्दा, आरोप सही तो कार्रवाई तय...मांगी रिपोर्ट

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तमिलनाडु के श्रीपेरंबुदूर स्थित फॉक्सकॉन के प्लांट में विवाहित महिलाओं को नौकरी से बाहर करने और उनके साथ भेदभाव की रिपोर्ट पर स्वतः संज्ञान लिया है।

आयोग ने सोमवार को कहा कि यदि रिपोर्ट सही है, तो यह विवाहित महिलाओं के खिलाफ भेदभाव का गंभीर मुद्दा है और आयोग मामले में गंभीर कार्रवाई करेगा। साथ ही आयोग ने केंद्रीय श्रम एवं रोजगार मंत्रालय के सचिव व तमिलनाडु सरकार के मुख्य सचिव को नोटिस जारी कर एक सप्ताह के भीतर



विस्तृत रिपोर्ट मांगी है। आयोग ने कहा है कि इस मामले में यह सुनिश्चित करना राज्य का दायित्व है कि सभी कंपनियां श्रम कानूनों और व्यक्तियों के स्वास्थ्य और सम्मान के अधिकार से संबंधित मानदंडों और विनियमों का पालन करें।

फॉक्सकॉन कंपनी के एक पूर्व मानव संसाधन प्रबंधक पर श्रीपेरंबुदूर आईफोन असंबली प्लांट में विवाहित

महिलाओं को नौकरी से निकालने और भर्ती के दौरान विवाहित महिलाओं को नियुक्त नहीं करने का आरोप लगाया गया है। इसके साथ ही यह भी कहा गया है कि कंपनी सांस्कृतिक मुद्दों और सामाजिक दबाव के कारण विवाहित महिलाओं को काम पर नहीं रखती है। रिपोर्ट में एक विवाहित उम्मीदवार और कंपनी की नियुक्ति एजेंसी के बीच एक व्हाट्सएप चैट का भी हवाला दिया गया था, जिसमें कहा गया था कि जब उम्मीदवार ने वेतन और चाइल्डकेअर सुविधा के बारे में पूछा, तो जवाब था शादीशुदा लोगों की नियुक्ति की अनुमति नहीं है। एजेंसी

NHRC seeks report on 'JCB' whipping Bengal couple in full public view

UJWAL JALALI & SULAGNA SRNGUPTA @ New Delhi/Kolkata

THE National Human Rights Commission (NHRC) has taken suo motu cognizance of a couple being brutally beaten up in a village in West Bengal's Uttar Dinajpur district by a group of people, led by a Trinamool Congress local leader, and issued notices to the state chief secretary and director general of police, calling for a detailed report within a week.

Governor CV Anand Bose on Monday wrote to CM Mamata Banerjee enquiring about the incident. He will visit the area on Tuesday where the incident took place.

Tajimul Islam, known as 'JCB' among the locals, was arrested on Sunday for publicly whipping a man and a woman after a video of the incident went viral on social media. According to reports, Islam is a local TMC leader and he himself claims to be a "don of the area". However, TMC leaders claimed that

Tajimul holds no position in the party.

The NHRC has observed that the reported "cruel and disgraceful" act of the miscreants indicates that state authorities have "not learnt any lessons" neither from the "shameful incidents" that occurred in the past nor from the concern raised by the commission.

The report being sought from the chief secretary and the DGP. The NHRC said that it should include the status of the police investigation into the matter, the health status of the victims and their medical treatment, if any.

Local leaders of Opposition parties such as the BJP and the CPM said that Islam is a TMC leader and allegedly organises kangaroo courts to settle disputes — ranging from property to extramarital affairs. Besides the physical assaults, he also imposes fines, they say. "He is a TMC worker and close to the local MLA. He is called JCB because he demolished his opposition," said Surajit Das, BJP district president.



NHRC seeks reports from Centre, TN over Foxconn's 'jobs bar on married women'

EXPRESS NEWS SERVICE
NEW DELHI, JULY 1

TAKING INTO account media reports that Foxconn India, a major manufacturer of Apple products, is excluding married women from jobs at its iPhone assembly plant in Sriperumbudur, Tamil Nadu, the National Human Rights Commission (NHRC) on Monday issued notices to the Centre and the state government.

"The Commission has observed that the contents of the media reports, if true, raise a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity. Therefore, the Commission has issued notices to the Secretary, Union Ministry of Labour and Employment and the Chief Secretary, Government of Tamil

Nadu calling for a detailed report in the matter within one week," the NHRC said in a press release.

The NHRC said the state must ensure that all companies follow norms, regulations and related labour laws, including the right(s) to health, dignity and equality. It added that besides the Constitution, several international covenants and treaties like the International Covenant Civil and Political Rights (ICCPR), and the International Covenant of Economic, Social and Cultural Rights (ICESCR) provide for non-discrimination on the basis of gender in all forms of employment.

Highlighting the accusations, made by the company's former employees, that Foxconn India had given hiring agencies verbal directions to this effect, the NHRC also took note of the allegation that the company does not hire married women due to cultural issues and societal pres-

sure.

The NHRC's action comes after media reports last week disclosed that jobseekers in the company were contacted between January 2023 and May this year, leading to the revelation that only unmarried women were eligible for assembly jobs, despite no mention of any such policy in the company's advertisements.

"A WhatsApp chat between a married candidate and the hiring agency of the company was also quoted in the news report stating that when the candidate asked about the salary and child-care facility offered by the company, the response was 'married not allowed'," the NHRC said in its press release.

The company has denied all allegations of discrimination in employment based on marital status, gender, religion or any other form.



Rights panel notice to Bengal over public thrashing of couple

The National Human Rights Commission (NHRC) said that it has issued notices to the West Bengal government and the state's police chief over reports that a couple was allegedly mercilessly beaten up in a village in Uttar Dinajpur district in full public view by a group of people.

The rights panel, looking into the gravity of the issue, has also asked its Director General (Investigation) to "immediately constitute and send a team, headed by an officer, not below the rank of Senior Superintendent of Police, to visit the place of the incident to conduct an on-the-spot fact-finding inquiry in the matter and to submit a report to the Commission," it said. **PTI**

LOCAL 'TRINAMOOL LEADER' ARRESTED IN THE CASE

West Bengal Guv Seeks Report From CM on Public Flogging Video

Jayatri.Nag

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Kolkata: The public flogging of a couple in North Dinajpur's Chopra area has turned into a major political controversy after a local Trinamool leader was arrested in the case on Monday.

In the purported video, the Trinamool leader can be seen beating up the couple with a bamboo stick, following a kangaroo court decision. ET

could not independently verify the video. Police arrested the accused Tajmul Hossain alias 'JCB' on Sunday. He was produced before a local court today and remanded to five days of police custody.

West Bengal governor CV Ananda Bose has sought a report from Chief Minister Mamata Banerjee on the incident. Talking about the case, Islampur Police Superintendent Jobi Thomas said, "After watching the video, we took action. One person was arres-

ted and we forwarded him to the court. The court has sent him to five-day remand."

However, Chopra Trinamool

NHRC writes to chief secretary and DGP seeking report in a week

MLA Hamidul Rahman said the couple's "illicit relationship" was harming the society and thus a kangaroo court was called. He added, "The woman has done wrong. She was having an illicit relationship with a man despite

having a son and husband. It was harming the society. But the action on the woman was wrong and it crossed limits."

"The woman and her husband did not complain to police," he said, leading to further outrage.

Meanwhile, the National Human Rights Commission (NHRC) took suo motu cognisance of the incident and has sent notices to the state chief secretary and Director General of Police asking for a detailed report within one week.

एनएचआरसी ने भी भेजा नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के उत्तरी दिनाजपुर में एक जोड़े की पिटाई की घटना को लेकर पश्चिम बंगाल सरकार और राज्य के पुलिस महानिदेशक को नोटिस जारी किया है। आयोग ने एक सप्ताह में मामले में रिपोर्ट देने को कहा है। आयोग ने मामले को गंभीरता से लेते हुए स्वतः संज्ञान लिया। उत्तरी दिनाजपुर में कथित तौर में भीड़ ने सार्वजनिक रूप से एक पुरुष और एक महिला की जमकर पिटाई की थी। ब्यूरो

बंगाल में चार दिन में भीड़ हिंसा की चौथी वारदात

कोलकाता, एजेंसी। पश्चिम बंगाल में लगातार चौथे दिन पीट-पीटकर मारने की घटना सामने आई है। हुगली में सोमवार को भीड़ ने एक व्यक्ति की पीट-पीटकर हत्या कर दी। उसकी पहचान बिस्वजीत मन्ना के रूप में हुई है।

आरोपियों ने मन्ना को दोस्त के घर में बांध दिया और तब तक उसकी पिटाई जब तक कि वह बेहोश नहीं हो गया। मन्ना की मां ने एक नजदीकी अस्पताल में भर्ती कराया। उपचार के दौरान उसने दम तोड़ दिया। दो लोगों को हिरासत में लिया गया है। इससे पहले 28, 29 और 30 जून को कोलकाता, सॉल्ट

एनएचआरसी का पश्चिम बंगाल सरकार को नोटिस

नई दिल्ली। पश्चिम बंगाल के उत्तरी दिनाजपुर जिले में कथित तौर पर एक जोड़े की पिटाई के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। आयोग ने कहा कि पश्चिम बंगाल सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है।

लेक और झारग्राम में भी ऐसी ही घटनाएं हुई थीं। मन्ना ने आरोपियों से करीब 50 हजार रुपये का कर्ज लिया था, जिसे वह चुकाने में नाकाम रहा था।

बंगाल सरकार और पुलिस महानिदेशक को नोटिस जारी

जनसत्ता ब्यूरो
नई दिल्ली, 1 जुलाई।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि उसने पश्चिम बंगाल सरकार और राज्य के पुलिस प्रमुख को उन खबरों को लेकर नोटिस जारी किया है जिसमें कहा गया है कि उत्तर दिनाजपुर जिले के एक गांव में लोगों के एक समूह द्वारा एक युगल की कथित तौर पर सार्वजनिक रूप से बेरहमी से पिटाई की गई।

आयोग ने एक बयान में कहा कि मुख्य अपराधी कथित रूप से ह्यपश्चिम बंगाल में

**उत्तर दिनाजपुर घटना
पर मानवाधिकार
आयोग सख्त।**

सत्तारूढ़ राजनीतिक दलह्व से जुड़ा हुआ है और वह सामने आए वीडियो में लोगों के एक समूह से घिरे जोड़े की बुरी तरह पिटाई करते

दिख रहा है। आयोग ने कहा कि मीडिया की खबर में घटना से संबंधित सोशल मीडिया पर आए एक वीडियो को भी उद्धृत किया है।

बयान के अनुसार, इस मुद्दे की गंभीरता को देखते हुए आयोग के महानिदेशक (जांच) से कहा गया है कि वे ह्यतत्काल एक टीम का गठन करें और उसे घटनास्थल पर भेजकर मामले में तथ्यान्वेषी जांच करके रपट जल्द से जल्द आयोग को सौंपें तथा इस टीम का नेतृत्व वरिष्ठ बाकी पेज 8 पर

बंगाल सरकार और पुलिस महानिदेशक को नोटिस जारी

पुलिस अधीक्षक से कम रैंक के अधिकारी द्वारा नहीं किया जाना चाहिए। उत्तर दिनाजपुर जिले के चोपड़ा संभाग के लक्ष्मीपुर गांव में जोड़े की कथित सार्वजनिक पिटाई से आक्रोश उत्पन्न हो गया है। राज्यपाल सीवी आनंद बोस ने मुख्यमंत्री ममता बनर्जी से रपट मांगी है, जबकि भाजपा ने पश्चिम बंगाल में सत्तारूढ़ तृणमूल पर राज्य में तालिबान शासन का आरोप लगाया है।

सामने आए वीडियो में जोड़े की डंडे से पिटाई करते दिखे व्यक्ति की पहचान ताजमुल उर्फ जेसीबी के रूप में की गई है। ऐसा दावा किया गया है कि वह स्थानीय तृणमूल कांग्रेस का नेता है। उसे कल रात गिरफ्तार कर लिया गया था। शुक्रवार को हुई इस घटना का वीडियो सोशल मीडिया पर सामने आने के बाद पुलिस ने रविवार को एक

मामला दर्ज किया। बयान में कहा गया है कि आयोग ने उत्तर दिनाजपुर जिले में एक जोड़े की लोगों के एक समूह द्वारा सार्वजनिक रूप से बेरहमी से पिटाई करने का स्वतः संज्ञान लिया है। 30 जून को मीडिया में आई खबर के अनुसार, पीड़ित युगल के बीच प्रेम संबंध के आरोपों पर नाराज ग्रामीणों ने एक पंचायत में चर्चा की।

बयान में कहा गया है कि इसके बाद आरोपियों ने दोनों की पिटाई शुरू कर दी। आयोग ने कहा कि अगर समाचार की सामग्री सही है, तो जोड़े के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उत्पन्न होता है। बयान में कहा गया है कि तदनुसार, आयोग ने पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी करके एक सप्ताह के भीतर विस्तृत रपट मांगी है।

Action against Bengal cop after TMC worker's second assault video emerges: Official

<https://www.hindustantimes.com/cities/kolkata-news/action-against-bengal-cop-after-tmc-worker-s-second-assault-video-emergesofficial-101719852842931.html>

TMC state general secretary Kunal Ghosh condemned Tajimul Islam, saying nobody gave these people the right to judge others

KOLKATA: A day after Trinamool Congress worker Tajimul Islam was arrested in North Dinajpur district's Chopra on charges of caning a man and a woman at a roadside kangaroo court on Sunday, a second video, purportedly showing him torturing another couple, surfaced on Monday, intensifying the political row in West Bengal.

Like in the first video of Sunday's incident, the second video shot at another kangaroo court held by Islam on June 15 showed him flogging a man and a woman who, too, were accused of an extramarital affair. On Monday, a district court remanded Islam in police custody for five days.

The National Human Rights Commission (NHRC) has also sought a report from the chief secretary and state police chief within a week. In a statement on Monday, the commission said it would send a team to Chopra to probe the case, adding that "the matter indicates that the state authorities have not learnt any lessons from such incidents in the past nor the concerns raised by the NHRC."

Raj Bhavan officials said governor C V Ananda Bose has also sought a report from chief minister Mamata Banerjee and that he may visit Chopra.

Joby Thomas K, superintendent of police, Islampur, who ordered a suo motu probe into Sunday's incident leading to Islam's arrest, could not be contacted on Monday. However, a district police official said on condition of anonymity that departmental proceedings have been ordered against Amaresh Singh, the inspector-in-charge of Chopra police station, after the June 15 incident came to light on Monday.

"Many local villagers have alleged that Islam alias JCB terrorised them and called kangaroo courts at random to torture people and extort money," a police officer said on condition of anonymity.

Bengal BJP leaders attempted to pin down the ruling party after the TMC's Chopra legislator Hamidul Rahman's statement on Sunday. "JCB is a party supporter. He is not an office bearer. We do not support what he did. What the married woman did is also not right. She has children. In Islamic states, these things are dealt with in the interest of the society. Here, local villagers held a village court," the TMC MLA told local news channels.

BJP state president Sukanta Majumdar condemned Hamidul Rahman's statement, saying "it seems Rahman is running an Islamic state inside our nation".

TMC Bengal general secretary Kunal Ghosh condemned Tajimul Islam and also the MLA's statement. "We vehemently condemn these activities. Nobody has given these people the right to judge others?" Ghosh said.

After Bengal's 'Street Justice' To Couple, A Notice From Rights Commission

<https://www.ndtv.com/india-news/nhrc-to-bengal-after-bengals-street-justice-to-couple-a-notice-from-rights-commission-6010774>

The Commission has now directed the state police chief and the Chief Secretary to submit a detailed report within a week. The Commission also said it would send its team for a spot inquiry.

Kolkata: The National Human Rights Commission has taken note of the instance where a man and a woman were publicly beaten up in Bengal for allegedly being involved in an illicit relationship. The man seen beating them with a stick in a widely circulated cellphone video, Tajimul Hossain, is a local strongman linked to the state's ruling Trinamool Congress. The Commission has now directed the state police chief and the Chief Secretary to submit a detailed report within a week. The Commission also said it would send its team for a spot inquiry.

In a statement, the Rights Commission said the matter indicates that the State authorities have "not learnt any lessons from such incidents in the past nor the concerns raised by the NHRC".

The report, it said, "Should include the status of the police investigation in the matter, the health status of the victims and medical treatment if any, provided to them".

Quoting media reports, the statement read, "The allegations of a love affair between the victim couple were discussed in an open meeting (Panchayat) by the annoyed villagers. Then, the miscreants started beating the duo. Reportedly, the main perpetrator is alleged to be associated with the political party in power in West Bengal and could be seen in the viral video, severely beating up the couple surrounded by a gathering of people, as spectators".

This is not an isolated incident in the state of law being "taken into hands by unruly elements, victimizing innocent people, especially women," the Commission said, citing the events at Sandeshkhali.

The Commission said it has also "taken cognizance of the shameful incidents of indignity to women that occurred in Sandeshkhali area of district North 24 Parganas in West Bengal wherein a man allegedly associated with a political party had subjected women to sexual abuse and torture".

"In this matter, a team headed by an Hon'ble Member of the Commission had also visited to conduct an on-the-spot enquiry in the matter," the statement read.

The viral video of the street justice has generated a huge political row in Bengal, with the BJP alleging that in a state ruled by a woman Chief Minister, crimes against women are rampant

The Trinamool Congress has said that the accused, whatever his political affiliation, will get exemplary punishment.

"It is a heinous crime. The Trinamool Congress doesn't want to know who this guy is or what his political affiliations are. Whoever this guy is, the police are looking for him. The strictest arm of the law will be meted out to him. He will not be spared. He will be made an example as soon as he gets caught," said Trinamool spokesperson Riju Dutta.

Geneva: NHRC chairperson, Secy-General participate in global human rights events

<https://www.msn.com/en-xl/news/other/geneva-nhrc-chairperson-secy-general-participate-in-global-human-rights-events/ar-BB1paeYe?apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wseo=1&batchservertelemetry=1&noservertelemetry=1>

New Delhi [India], June 30 (ANI): The National Human Rights Committee Chairperson, Arun Mishra and, and Secretary General, Bharat Lal, participated in various international meetings of the Asia Pacific Forum (APF) and the Global Alliance of National Human Rights Institutions (GANHRI) in Geneva from May 5-9, a monthly newsletter by the NHRC stated NHRC has been actively forging partnerships and collaborations aimed at enhancing human rights and quality of life, while fortifying the National Human Rights Institutions (NHRIs).

On May 5, Justice Mishra and Barat Lal participated in the Governance Committee meeting of the Asia Pacific Forum (APF) of NHRIs, which reviewed its Mid-term Report, Annual Operational Plan and Budget (2024-25), and APF policies.

Subsequently, on May 6, they joined the Regional Meeting of the APF, to build strategies to bolster NHRIs in the region to uphold and safeguard human rights in their respective nations.

Bharat Lal, in his capacity as Chairperson of the Finance Committee of the GANHRI, presented the financial report during the General Assembly in Geneva on May 7, 2024. The Assembly adopted the financial and audit report, approved the budget for 2024, and outlined strategies for fundraising.

Notably, alongside the NHRC, the Finance Committee also includes representatives from NHRIs of the UK, Malawi, and El Salvador, the newsletter stated.

On May 8, Justice Mishra and Bharat Lal participated in the GANHRI 2024 Annual Conference at Palais des Nations, Geneva, on 'Business and Human Rights: The Role and Experiences of NHRIs'.

Addressing a session on 'Business and Human Rights Regulations - Towards a Smart Mix', Justice Mishra highlighted India's endeavours to harmonise business activities with human rights principles.

He stressed the necessity of a balanced approach, encompassing both voluntary and mandatory measures at national and international levels, to address the impacts of business activities on human rights. Furthermore, Justice Mishra underscored NHRC, India's initiatives, including the formation of a core group on business and human rights and the issuance of various advisories, on different segments of society and vocations, aimed at achieving a harmonious balance between development imperatives and human rights for sustainable development.

On the sidelines of the GANHRI 2024 Annual Meeting, NHRC Secretary General, Bharat Lal also took part in the NHRI Knowledge Exchange of Good Practices on the theme, 'Forced Displacement and Statelessness: Knowledge Exchange on the roles and experiences of NHRIs and opportunities under the Global Refugee Forum'.

At this session, Lal highlighted India's age-old practice of welcoming the stateless and those who have been forcefully displaced. From Syrian Christians and Jews, to Polish children who were given refuge during World War II, India has been a haven for the refugees since the pre-Independence era.

Lal also drew attention to the large number of citizens from Tibet, East Pakistan (now Bangladesh), Afghanistan, Sri Lanka, and Myanmar who sought refuge in India after Independence.

At the GANHRI Annual Conference, more than 80 NHRIs endorsed the 'Outcome Statement on Business and Human Rights', reaffirming their commitment to leveraging their mandates for human rights promotion, monitoring, and complaint handling, particularly in the realms of environment and climate change, online civic space and digital technologies, and a 'smart mix' of policy and regulatory measures.

The Outcome Statement also called for collaboration among NHRIs and UN partners to support the implementation of human rights principles in business practices. Additionally, Justice Mishra and Shri Lal also attended the annual meeting of the Commonwealth Forum of National Human Rights Institutions (CFNHRI) in Geneva, where NHRIs from Commonwealth countries convened to review CFNHRI's work and strategize for the future, the newsletter added. (ANI)

Governor Seeks Report on West Bengal Flogging as NHRC Issues Notice

<https://www.oneindia.com/india/west-bengal-public-flogging-incident-governor-nhrc-011-3867745.html>

The public flogging of a couple in Uttar Dinajpur, West Bengal, has caused widespread outrage. Governor CV Ananda Bose has requested a report from Chief Minister Mamata Banerjee. The BJP has accused the ruling TMC of imposing Taliban-like rule in the state. Bose, currently in New Delhi, plans to visit Chopra on Tuesday to meet the victims and will likely report to the central government afterward.

Governor's Response

Governor Bose expressed shock at the incident, describing it as barbarous. He has demanded an immediate report from CM Banerjee. A Raj Bhavan official confirmed that Bose condemned the incident and is taking steps to address it. The National Human Rights Commission (NHRC) has also issued a notice to the West Bengal government and the state's police chief regarding the incident.

The man seen in a viral video beating the couple with a bamboo stick was identified as Tajmul alias JCB, allegedly a TMC leader from Chopra. He was arrested last night and produced before a local court, which remanded him to five days of police custody. The inspector in charge of Chopra police station has been show-caused over the incident.

Political Reactions

BJP national spokesperson Gaurav Bhatia criticised the state government, stating, "Law and order have completely collapsed in West Bengal. Mamata Banerjee should resign forthwith as she is unable to ensure the safety and security of citizens." BJP president JP Nadda also condemned the TMC government, alleging that West Bengal is unsafe under its rule. He posted on X, "A horrific video has come to light from West Bengal, reminding of brutalities that exist only in theocracies."

In response to the incident, BJP women MLAs staged a protest on Monday at the Assembly premises. They highlighted alleged atrocities against women in various parts of the state. BJP MLA Agnimitra Paul said, "The appeasement politics of the TMC government has turned the state into a den of anti-social activities."

The NHRC has directed its Director General Investigation to form a team led by an officer not below the rank of Senior Superintendent of Police. This team will conduct an on-the-spot fact-finding inquiry and submit a report to the Commission as soon as possible. The NHRC stated, "The main perpetrator is allegedly associated with the political party in power in West Bengal and could be seen in a viral video severely

beating up the couple surrounded by a group of people." The West Bengal police have stated that efforts are being made from certain quarters to spread misinformation and politicise the incident. They clarified that upon learning about the incident, they promptly identified and arrested Tajmul. A suo motu case has been initiated, and an investigation is ongoing. The victim has been provided with police security. Local Reactions Senior TMC leader Shantanu Sen mentioned that the state government is taking steps to address the situation. "We do not support such incidents. The victims have been provided with security. Anyone else involved will also not be spared," said Sen. However, remarks by local MLA Hamidul Islam triggered anger from the BJP. Islam accused the couple of polluting society by engaging in an illicit relationship. He said, "The woman was at fault for getting involved in an illicit relationship despite having a son and husband. Is this not a crime? Is this not an immoral act?" Paul criticised Islam's comments, questioning whether TMC has imposed Sharia law in West Bengal. She stated that such remarks by an elected representative are regressive and could encourage others to take law into their own hands. According to police reports, a kangaroo court ordered the flogging due to allegations of an illicit relationship. Locals claim that Tajmul is notorious for conducting kangaroo courts and extorting money from people. This incident highlights serious concerns about law enforcement and governance in West Bengal. It underscores the need for immediate action to ensure justice for victims and prevent such occurrences in future.

Human rights panel's notice to Bengal government over public beating of couple

<https://www.msn.com/en-in/news/India/human-rights-panel-s-notice-to-bengal-government-over-public-beating-of-couple/ar-BB1pdyL1>

<https://www.msn.com/en-in/news/India/human-rights-commission-s-big-action-on-public-flogging-incident-in-bengal/ar-BB1pdnWr>

The National Human Rights Commission of India (NHRC) on Monday issued notices to the West Bengal Chief Secretary and the Director General of Police, demanding a detailed report after a video of a brutal assault on a couple sparked an uproar. The incident took place in West Bengal's Uttar Dinajpur district

The incident began when allegations of a love affair between the couple was discussed in an open meeting by angry villagers, leading to an attack on the duo. A viral video shows a man severely beating the couple while onlookers form a circle around them.

The NHRC noted that the contents of the news report, if true, raise serious concerns about human rights violations. The Bengal government and the DGP have been asked to submit a detailed report within a week.

The commission ordered a detailed report on the police investigation's status, the health of the victims, and any medical treatment provided.

The NHRC demanded to know the steps the state government has taken or plans to take to prevent such incidents from recurring, particularly those involving politically protected goons.

The NHRC directed its Director General (Investigation) to immediately form a team, led by an officer of at least Senior Superintendent of Police rank, to conduct an on-the-spot fact-finding inquiry and report back to the commission.

Issuing the notices, the commission remarked that the reported cruel and disgraceful act by the miscreants, without any fear of the law, suggests that state authorities have not learned from past incidents or the concerns raised by the human right commission.

Human rights panel's notice to Bengal government over public beating of couple

<https://www.indiatoday.in/amp/india/story/public-thrashing-couple-west-bengal-human-right-panel-nhrc-demands-detailed-report-2560894-2024-07-01>

The National Human Rights Commission of India (NHRC) issued notices to the Bengal government and the Director General of Police, demanding a detailed report on the public beating of the couple.

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Human Rights Watchdog Probes Foxconn's Discrimination Against Married Women

<https://www.devdiscourse.com/article/law-order/3001942-human-rights-watchdog-probes-foxconns-discrimination-against-married-women>

<https://menafn.com/1108394306/Foxconn-Hiring-NHRC-Sends-Notice-To-Centre-Tamil-Nadu-Govt-Over-Bias-Against-Married-Women-At-Iphone-Makers-Plant>

India's human rights watchdog, NHRC, has requested government officials to investigate discrimination by Foxconn against married women in its iPhone assembly jobs. A Reuters investigation revealed that Foxconn had been systematically excluding married women from these jobs, prompting calls for a detailed report and igniting debates.

India's human rights watchdog said on Monday it had asked government officials to examine reported discrimination by Foxconn, after a Reuters investigation found the major Apple supplier has been rejecting married women from iPhone assembly jobs in the country.

In a statement, the National Human Rights Commission (NHRC) said it had issued notices to the secretary of Prime Minister Narendra Modi's labour ministry and the chief secretary of the state government of Tamil Nadu, site of a major iPhone factory, calling for a detailed report within a week. "NHRC observes that the matter, if true, raises a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity," it said.

The Reuters story has sparked debates on TV channels, newspaper editorials, calls from women groups, including within Modi's party as well as opposition parties to investigate the matter. Modi's federal government has also asked Tamil Nadu state for a "detailed report". Modi's labour ministry, Apple and Taiwan-based Foxconn did not immediately respond to requests for comment. A Tamil Nadu government spokesman referred questions to its labour department, which did not respond.

The Reuters investigation found Foxconn systematically excluded married women from jobs at its main India iPhone plant on the grounds they have more family responsibilities than their unmarried counterparts. Foxconn hiring agents and HR sources cited family duties, pregnancy and higher absenteeism as reasons for not hiring married women. Responding to the investigation, published last week, Apple and Foxconn acknowledged lapses in hiring practices in 2022 and said they had worked to address the issues. All the discriminatory practices documented by Reuters at the Tamil Nadu plant, however, took place in 2023 and 2024. The companies didn't address those instances.

Foxconn has said it "vigorously refutes allegations of employment discrimination based on marital status, gender, religion or any other form." Apple has said all its suppliers,

including Foxconn, hire married women and "when concerns about hiring practices were first raised in 2022 we immediately took action and worked with our supplier to conduct monthly audits to identify issues and ensure that our high standards are upheld."

Indian law does not bar companies from discriminating in hiring based on marital status, though Apple's and Foxconn's policies prohibit such practices in their supply chains. The NHRC said it "noted the fact that gender equality is not only required in the Indian constitution but the international treaty and covenants."

State authorities must ensure that all companies follow the norms and regulations relating to labour laws, it added.

Madras High Court says those responsible for 2018 Sterlite firing should be "prosecuted for murder"

<https://www.barandbench.com/news/litigation/madras-high-court-those-responsible-2018-sterlite-firing-prosecuted-for-murder>

The Court was hearing a plea by activist Henri Tiphagne seeking a direction to the NHRC to reopen the probe into the firing, which took the lives of 13 protesters.

The Madras High Court on Monday observed that the police authorities responsible for the 2018 firing at the Sterlite copper plant in Thoothukudi, Tamil Nadu should be "prosecuted for committing murder."

A Bench of Justices SS Sundar and N Senthil Kumar made the comment while hearing a petition filed by activist Henri Tiphagne seeking that the probe into the incident conducted by the National Human Rights Commission (NHRC), which was closed on October 25, 2018, be re-opened.

Tiphagne had filed the petition in 2021 challenging the NHRC's decision to abruptly close its suo motu probe into the incident.

During the hearing, the Thoothukudi Police argued that the NHRC has no power of review or to re-open such investigation. It further said that the Commission of Inquiry headed by Justice Aruna Jagadesan had already considered the issue and its report had been already tabled in the State Assembly in 2022. The police argued that the NHRC cannot inquire into any matter which is pending before, or has been inquired into by a State Commission or any other commission duly constituted under any law.

Tiphagne, however, argued that as per Regulation 32(b) of the National Human Rights Commission (Procedure) Amendment Regulations 1997, if any application seeking modification or review of an order or proceedings passed by the Commission is received, the same shall as far as possible be placed before the same bench which made the order. He thus argued that the NHRC could look into its own orders.

At this point, counsel appearing for the Thoothukudi Police began to interrupt Tiphagne.

This prompted the Court to intervene and Justice Sundar clarified that the Regulation talked about a review. When the police's counsel continued to object, the Bench said,

"This is a serious issue. Is this how you treat the common public? You (officers) all should be prosecuted for committing murder. None of you have felt sorry yet."

The Court then adjourned the hearing to July 15 and asked Tiphagne to respond to all objections raised by the respondents by then.

Thirteen people, including two women, were killed between May 22 and 23, 2018, when the police opened fire at a group of workers and villagers who were raising

environmental concerns and protesting against the Sterlite copper plant inside the State Industries Promotion Corporation of Tamil Nadu complex in Thoothukudi. 102 people were injured in the firing.

In June 2018, the High Court had issued notice in a PIL praying for the constitution of a Special Investigation Team (SIT) to probe the police atrocities that led to thirteen deaths.

While hearing Tiphagne's plea in 2021, the Court had termed the incident as a "*scar* on democracy" and must not be forgotten.

NHRC demands DMP progress report by July 28

<https://www.newagebd.net/post/country/239033/nhrc-demands-dmp-progress-report-by-july-28>

The National Human Rights Commission Bangladesh asked the Dhaka Metropolitan Police commissioner to submit a progress report on the investigation of the recent rape and torture of a newly married woman in Dhaka by July 28.

In a suo-moto order on Monday, the commission described the incident as a despicable and gross violation of human rights. It issued the order after being informed of the incident from a report in a Bangla daily.

According to police, a 37-year-old woman was picked up in front of the third terminal of Hazrat Shahjalal International Airport while she was with her husband at about 9:30pm on Friday. She was taken to a house in the Banarupa area of Dhaka's Khilkhet, where she was raped and tortured by four people.

A case was filed with the Khilkhet police station in connection with the incident. Later, police arrested seven suspects.

The arrested are Abul Kashem alias Sumon, 37, Partho Biswas, 20, Nur Mohammad, 20, Hasibul Hasan, 19, Robin Hossain, 28, Mir Azizul Islam, 23, and Mehedi Hasan, 22.

DMP assistant commissioner for the Cantonment Zone, Sheikh Muttajul Islam, said that they had arrested the seven suspects on Saturday, and they were sent to jail by the court on Sunday.

'The arrested had demanded Tk 3 lakh from the couple and settled for Tk 70,000. But when the husband left the scene for money, the suspects raped the woman. We did not seek a remand prayer as one of them confessed to the crime,' Muttajul told New Age.

He added that the woman had a love affair with the prime accused Sumon.

'We received the news through an emergency 999 call and rescued the victims at about 4:00am on Saturday,' the police official added.

NHRC issues notice TN govt over gender discrimination in Foxconn hiring

https://www.business-standard.com/companies/news/nhrc-issues-notice-tn-govt-over-gender-discrimination-in-foxconn-hiring-124070100550_1.html

<https://yourstory.com/herstory/2024/07/nhrc-issues-notices-centre-government-tamil-nadu-foxconn>

The National Human Rights Commission (NHRC) has sought detailed reports from the Centre and the Tamil Nadu government over media reports which alleged that Taiwanese manufacturer Foxconn has been excluding married women from assembly jobs at its iPhone plant in the southern state.

Foxconn meanwhile has reportedly told the government that 25 per cent of its new hires are married women.

NHRC, a statutory body, has given a week's time to the central labour secretary and chief secretary of Tamil Nadu government to file a detailed report on the alleged discrimination by the iPhone maker. It took suo motu cognizance of the matter.

“The NHRC has taken suo motu cognizance of media reports that Foxconn, a major manufacturer of Apple devices, has systematically excluded married women from jobs at its iPhone assembly plant in Sriperumbudur, Tamil Nadu. The commission has observed that the contents of the media reports, if true, raise a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity. Therefore, the commission has issued notices to the secretary, Union Ministry of Labour and Employment and the chief secretary, Government of Tamil Nadu calling for a detailed report in the matter within one week,” said the human rights body in a statement on Monday.

It added, “Issuing the notices, the Commission has noted the fact that gender equality is not only required in the Indian Constitution but the international treaty and covenants. It is the obligation of the state authorities to ensure that all companies follow the norms and regulations relating to labour laws and the right to health and dignity to any individual, including women, who are working in the supply chain of any production unit of the private sector.”

According to media reports last week, it was revealed that only unmarried women were eligible for assembly jobs while there was no mention in this regard in the advertisements made by the company.

“A WhatsApp chat between a married candidate and the hiring agency of the company was also quoted in the news report stating that when the candidate asked about the salary and childcare facility offered by the company, the response was ‘married not

allowed'. The company, reportedly, refuted the allegations of discrimination in employment based on marital status, gender, religion or any other form," the statement by NHRC further said.

Previously on June 26, the central labour ministry had also sought a detailed report from the Tamil Nadu labour department over the matter.

NHRC issues notice to Centre, Tamil Nadu government on Foxconn's alleged hiring discrimination against married women

<https://www.deccanherald.com/india/nhrc-issues-notice-to-centre-tn-govt-on-foxconns-alleged-discrimination-against-married-women-3087720>

<https://www.msn.com/en-in/news/India/excluded-married-women-nhrc-issues-notice-to-centre-tamil-nadu-over-foxconn-controversy/ar-BB1pdQ92>

New Delhi: The National Human Rights Commission on Monday sought reports from Union Ministry of Labour and Tamil Nadu government over reports of multinational major Foxconn "systematically excluding" married women from jobs at its assembly plant in Tamil Nadu's Sriperumbudur.

If true, the NHRC said, it raises a "serious issue of discrimination" against married women causing the violation of the right to equality and equal opportunity. It has issued notices to the Union Labour Secretary and the Tamil Nadu Chief Secretary, asking them to submit their reports within a week.

It is the obligation of the state to ensure that all companies follow the norms and regulations relating to the labour laws and the right to health and dignity to individuals, including women, who are working in the supply chain of any production unit of the private sector, the NHRC said.

Taking suo motu cognizance of media reports, the NHRC said the fact that gender equality is not only required in the Indian constitution but the international treaty and covenants, viz. International Covenant Civil and Political Rights, and the International Covenant of Economic, Social, and Cultural Rights also provide non-discrimination on the ground of gender in any form of employment.

Quoting media reports, it said it is alleged by a former HR Executive at Foxconn, India that verbal directions have been given to the Indian hiring agencies by the company in this regard. It is also stated that the company does not hire married women because of cultural issues and societal pressure.

Last week, the Ministry of Labour and Employment had sought a detailed report from the Tamil Nadu labour department on the issue. Section 5 of the Equal Remuneration Act 1976 clearly stipulates that no discrimination is to be made while recruiting men and women workers, the Ministry had said.

NHRC issues notice to Centre, Tamil Nadu government over “serious issue of discrimination” at Foxconn’s iPhone factory

<https://www.msn.com/en-in/news/india/nhrc-issues-notice-to-centre-tamil-nadu-government-over-serious-issue-of-discrimination-at-foxconn-s-iphone-factory/ar-BB1pdmOF?ocid=BingNewsVerp#>

<https://economictimes.indiatimes.com/news/economy/policy/nhrc-seeks-detailed-report-from-labour-ministry-tamil-nadu-government-on-foxconn-issue/articleshow/111402278.cms?from=mdr>

<https://www.arabnews.com/node/2541211/amp>

The National Human Rights Commission (NHRC) has issued notices to the central government and Tamil Nadu state authorities following reports of discriminatory hiring practices at Foxconn's biggest iPhone manufacturing plant in the country near Chennai. The commission's action comes in response to a Reuters investigation that uncovered systematic exclusion of married women from assembly line jobs at the facility

"NHRC observes that the matter, if true, raises a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity," the commission stated as quoted by PTI. The NHRC has requested a detailed report within a week from both the labour ministry secretary and the Tamil Nadu chief secretary.

"Risk factors increase when you hire married women," says former Foxconn HR exec

The Reuters conducted an investigation at Tamil Nadu's Sriperumbudur between January 2023 and May 2024, which revealed that Foxconn, a major supplier for Apple, had been rejecting married women applicants for iPhone assembly jobs. Dozens of job seekers, advertisements, and WhatsApp discussions, showed that Foxconn's third-party recruiters explicitly stated that only unmarried women were eligible for assembly jobs

Hiring agents and HR sources cited family responsibilities, pregnancy risks, and higher absenteeism as reasons for not hiring married women. S. Paul, a former human resources executive at Foxconn India, told Reuters: "Risk factors increase when you hire married women." He explained that the company's view was that there were "many issues post-marriage," including that women "have babies after marriage."

Apple claims to have worked with Foxconn to address the lapses in hiring practices

In response to the allegations, Apple acknowledged lapses in hiring practices in 2022 and claimed to have worked with Foxconn to address the issues. Meanwhile, Foxconn has "vigorously refuted" the allegations of employment discrimination based on marital status or gender.

While Indian law doesn't specifically bar companies from discriminating in hiring based on marital status in the private sector, legal experts suggest such practices could be challenged. Several women's groups have called for investigations into the matter

The human rights commission emphasised that gender equality is not only required by the Indian constitution but also by international treaties and covenants. It has directed state authorities to ensure all companies follow labour law norms and regulations.

NHRC issues notice to Centre, Tamil Nadu government over “serious issue of discrimination” at Foxconn’s iPhone factory

<https://timesofindia.indiatimes.com/technology/tech-news/nhrc-issues-notice-to-centre-tamil-nadu-government-over-serious-issue-of-discrimination-at-foxconns-iphone-factory/articleshow/111410304.cms>

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NHRC lens on Foxconn's Tamil Nadu plant over 'exclusion' of married women from jobs

<https://www.telegraphindia.com/india/national-human-rights-commission-lens-on-foxconns-tamil-nadu-plant-over-exclusion-of-married-women-from-jobs/cid/2030876>

The National Human Rights Commission has taken suo motu cognisance of a news report wherein it was alleged by a former HR executive at Foxconn India that verbal directions had been given to Indian hiring agencies by the company in this regard

The National Human Rights Commission (NHRC) has issued notices to the Centre and the Tamil Nadu government on reports that Foxconn, a major manufacturer of Apple devices, has systematically excluded married women from jobs at its iPhone assembly plant in Sriperumbudur.

The commission has taken suo motu cognisance of a news report wherein it was alleged by a former HR executive at Foxconn India that verbal directions had been given to Indian hiring agencies by the company in this regard. It was also stated that the company does not hire married women because of cultural issues and societal pressure.

Foxconn has refuted the allegations of discrimination in employment based on marital status, gender, religion or any other form.

The commission has observed that the contents of the media reports, if true, raise a serious issue of discrimination against married women, violating the right to equality and equal opportunity.

The commission has issued notices to the secretary, Union ministry of labour and employment, and the chief secretary in the Tamil Nadu government calling for a detailed report within one week.

“It is the obligation of the state authorities to ensure that all companies follow the norms and regulations relating to labour laws and the right to health and dignity to any individual, including women...,” the NHRC said.

NHRC notice to Centre, T.N. government over 'discrimination' by Foxconn

<https://www.thehindu.com/news/national/nhrc-notice-to-centre-tn-government-over-discrimination-by-manufacturer-of-electronic-devices-in-jobs/article68355304.ece>

<https://inc42.com/buzz/nhrc-takes-suo-motu-cognizance-of-alleged-hiring-discrimination-at-foxconn/>

<https://www.cnbctv18.com/india/nhrc-notice-to-foxconn-after-discrimination-in-jobs-against-married-women-19436338.htm>

The NHRC has noted the fact that gender equality is not only required in the Indian Constitution but the international treaty and covenants

The National Human Rights Commission (NHRC), on July 1 issued notice to Secretary, Union Ministry of Labour and Employment and the Chief Secretary, Government of Tamil Nadu calling for a detailed report in the matter of Foxconn, a major manufacturer of Apple devices, for "systematically excluded" married women from jobs at its iPhone assembly plant in Sriperumbudur.

It is alleged by a former HR Executive at Foxconn (India) that verbal directions have been given to the Indian hiring agencies by the company in this regard. It is also stated that the company does not hire married women because of cultural issues and societal pressure.

"The Commission has observed that the contents of the media reports, if true, raise a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity," the commission said.

The NHRC also noted the fact that gender equality is not only required in the Indian constitution but the international treaty and covenants, viz. International Covenant Civil and Political Rights, and the International Covenant of Economic, Social, and Cultural Rights also provide non-discrimination on the ground of gender in any form of employment.

The commission also maintained that it is the obligation of the State authorities to ensure that all companies follow the norms and regulations relating to labour laws and the right to health and dignity to any individual, including women, who are working in the supply chain of any production unit of the private sector.

As per reports, a number of job seekers in the company were spoken to during the period January, 2023 to May, 2024 and the candidate information pamphlet of the company was examined. It was revealed that only unmarried women were eligible for assembly job while there was no mention in this regard in the advertisements made by the company.

A WhatsApp chat between a married candidate and the hiring agency of the company was also quoted in the news report stating that when the candidate asked about the salary and childcare facility offered by the company, the response was 'married not allowed'.

Foxconn has refuted the allegations of discrimination in employment based on marital status, gender, religion or any other form.

NHRC notice to Centre, TN govt over 'discrimination' by manufacturer of electronic devices in jobs

<https://theprint.in/india/nhrc-notice-to-centre-tn-govt-over-discrimination-by-manufacturer-of-electronic-devices-in-jobs/2155616/>

New Delhi, Jul 1 (PTI) The NHRC on Monday said it has issued notices to the Union Labour Ministry and the Tamil Nadu government over reports that a major manufacturer of electronic devices has allegedly “systematically excluded” married women from jobs at its assembly plant in Sriperumbudur.

Issuing the notices, the National Human Rights Commission (NHRC) has noted the fact that gender equality is not only required in the Indian Constitution but the international treaty and covenants, viz., International Covenant Civil and Political Rights, and the International Covenant of Economic, Social, and Cultural Rights also provide non-discrimination on the ground of gender in any form of employment

The NHRC has taken “suo motu cognisance of media reports that Foxconn, a major manufacturer of Apple devices has systematically excluded married women from job at its iPhone assembly plant in Sriperumbudur, Tamil Nadu”, it said.

It is alleged by a former HR executive at Foxconn that “verbal directions” have been given to the Indian hiring agencies by the company in this regard. It is also stated that the company “does not hire married women because of cultural issues and societal pressure”, the statement said, citing reports.

Sources recently said Apple iPhone maker Foxconn has informed the government that 25 per cent of its new hires are married women and its safety protocol, which requires all employees to avoid wearing metal irrespective of gender or religion, is not discriminatory.

In an informal note shared with the government after reports had suggested that it was not hiring married women, Foxconn had stated that such stipulations are not part of its policy and these claims may have been made by those individuals who were not hired, the sources earlier said.

The Commission in its statement has observed that the content of the media reports, if true, raise a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity.

Therefore, the Commission has issued notices to the Secretary, Union Ministry of Labour and Employment, and the chief Secretary, government of Tamil Nadu, seeking a detailed report within one week, the statement said.

It is the obligation of the state authorities to ensure that all companies follow the norms and regulations relating to labour laws and the right to health and dignity to any

individual, including women, who are working in the supply chain of any production unit of the private sector, the statement said.

As per media reports carried on June 26, a number of job seekers in the company were spoken to during the period January 2023 to May 2024 and the candidate information pamphlet of the company was examined, it said.

“It was revealed that only unmarried women were eligible for assembly job while there was no mention in this regard in the advertisements made by the company. A WhatsApp chat between a married candidate and the hiring agency of the company was also quoted in the news report stating that when the candidate asked about the salary and childcare facility offered by the company, the response was ‘married not allowed’. The company, reportedly, refuted the allegations of discrimination in employment based on marital status, gender, religion or any other form,” the statement said. PTI KND AS
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NHRC notice to Centre, TN over 'discrimination' by Foxconn in jobs

https://www.business-standard.com/companies/news/nhrc-notice-to-centre-tn-over-discrimination-by-foxconn-in-jobs-124070100763_1.html

<https://www.msn.com/en-ie/news/world/india-human-rights-body-says-reuters-story-on-foxconn-hiring-raises-discrimination-concerns/ar-BB1pceK5?item=flightsprq-tipsubsc-v1a%3Fseason%2F%2F&apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wcseo=1&batchservertelemetry=1&noservertelemetry=1>

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The NHRC has taken "suo motu cognisance of media reports that Foxconn, a major manufacturer of Apple devices has systematically excluded married women from job at its iPhone assembly plant in Sriperumbudur, Tamil Nadu", it said.

NHRC, India takes suo motu cognizance of reported discrimination by Foxconn, a major manufacturer of Apple devices in excluding married women from job at its assembly plant in Sriperumbudur, Tamil Nadu.

Details at: <https://t.co/8bDwOBWXMB> pic.twitter.com/uaNmHIHNv6 — NHRC India (@India_NHRC) [July 1, 2024](#) It is alleged by a former HR executive at Foxconn that "verbal directions" have been given to the Indian hiring agencies by the company in this regard. It is also stated that the company "does not hire married women because of cultural issues and societal pressure", the statement said, citing reports.

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Therefore, the Commission has issued notices to the Secretary, Union Ministry of Labour and Employment, and the chief Secretary, government of Tamil Nadu, seeking a detailed report within one week, the statement said.

It is the obligation of the state authorities to ensure that all companies follow the norms and regulations relating to labour laws and the right to health and dignity to any individual, including women, who are working in the supply chain of any production unit of the private sector, the statement said.

As per media reports carried on June 26, a number of job seekers in the company were spoken to during the period January 2023 to May 2024 and the candidate information pamphlet of the company was examined, it said.

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NHRC notice to Union home and health secretaries over quarantine centres and whistle-blowers

<https://sg.news.yahoo.com/nhrc-notice-union-home-health-142705867.html>

New Delhi (India) September 27 (ANI): Acting on a petition that cites the "plight of inmates at quarantine centres and COVID-19 hospitals", besides attack on journalists and whistle-blowers, the National Human Rights Commission (NHRC) has issued notices to the secretaries of the Home Ministry and the Ministry of Health and Family Welfare.

The petition has been moved by lawyer and human rights activist Radhakanta Tripathy who has cited several instances of deaths, injuries, sexual offences, snake bites, electrocution and even suicides in the quarantine centres across India. In the plea, Tripathy has also pointed out brutal assaults, arrests and threats to media persons who are "risking their lives to convey the news of mismanagement...expose corruption in the procurement of medical supplies...victimisation of the general public and undignified treatment of the dead".

"Virtually it's nothing, but custodial deaths and tortures as quarantine centres, COVID hospitals are the creations of the State," the plea of Tripathy states. The petition adds that scores of people have been killed and many more attacked and victimised for coming forward to expose corruption and wrongdoing in the last six years, even as the Centre has notified the Whistle Blowers Protection Act, 2014, and subsequently amended it. "The Act, however, is yet to be in force." Tripathy's petition has quoted several instances of corruption, including the Delhi High Court's judgment in litigation between importers and distributors over COVID-19 rapid test kits that has allegedly exposed the scam in the purchase by the Indian Council of Medical Research (ICMR). (ANI)

NHRC notice to WB, DGP over 'public flogging' of couple in Uttar Dinajpur

https://www.business-standard.com/india-news/nhrc-notice-to-wb-dgp-over-public-flogging-of-couple-in-uttar-dinajpur-124070101009_1.html

<https://www.news9live.com/india/nhrc-issues-notice-to-bengal-government-over-couples-flogging-in-uttar-dinajpur-seeks-report-2600333>

The NHRC said on Monday that it has issued notices to the West Bengal government and the state's police chief over reports that a couple was allegedly mercilessly beaten up in a village in Uttar Dinajpur district in full public view by a group of people.

The main perpetrator is allegedly associated with "the political party in power in West Bengal" and could be seen in a viral video, severely beating up the couple surrounded by a group of people, as spectators, the National Human Rights Commission (NHRC) said in a statement.

The media report also quoted a video of the incident on social media, it added.

The rights panel, looking into the gravity of the issue, has also asked its Director General (Investigation) to "immediately constitute and send a team, headed by an officer, not below the rank of Senior Superintendent of Police, to visit the place of the incident to conduct an on-the-spot fact-finding inquiry in the matter and to submit a report to the Commission, at the earliest," it said.

The alleged public flogging of the couple in Lakshmipur village of Chopra division in Uttar Dinajpur district has sparked an outrage, with Governor C V Ananda Bose seeking a report from Chief Minister Mamata Banerjee, while the BJP accused the ruling TMC of "unleashing Taliban rule" in the state.

The man seen in the viral video beating up the couple with a bamboo stick was identified as Tajmul alias 'JCB', purportedly a TMC leader of Chopra area. He was arrested last night.

The police registered a case on Sunday after the video clip of the incident, which occurred on Friday, went viral on social media. PTI could not independently verify the video.

The Commission has taken suo motu cognisance of the couple who was mercilessly beaten up in Uttar Dinajpur district in full public view, by a group of people, the statement said.

According to the media report carried on June 30, the allegations of a love affair between the victim couple were discussed in an open meeting (panchayat) by the annoyed villagers. Then, the miscreants started beating the duo, it said.

The Commission has observed the content of the news report, if true, raises a serious issue of violation of the couple's human rights.

Accordingly, the Commission has issued notices to the chief secretary and the director general of police of West Bengal, seeking a detailed report within one week. It should include the status of the police investigation, the health status of the victims and medical treatment if any, provided to them, the statement said.

The Commission would also like to know about the steps taken or proposed to be taken by the state government to ensure that such incidents of violation of the human rights of citizens, by politically protected goons, do not recur, it added.

Issuing the notices, the Commission has further observed that the reported "cruel and disgraceful act" of the miscreants in the incident without any fear of law indicates that the state authorities "have not learnt any lessons" either from the shameful incidents that occurred in the past or from the concern raised by the NHRC, the statement said.

The Commission has noted that this is "not an isolated incident" that recently occurred in the state of West Bengal wherein, the law has been taken into hands by unruly elements, victimising innocent people, especially women.

"As mentioned in the instant news report, in a similar incident, a woman was allegedly made naked and beaten up in Cooch Behar. Apart from this, the Commission has also taken cognisance of the shameful incidents of indignity to women that occurred in Sandeshkhali area of district North 24 Parganas in West Bengal wherein a man allegedly associated with a political party had subjected the women to sexual abuse and torture.

"In this matter, a team headed by an member of the Commission had also visited to conduct an on-the-spot inquiry into the matter," it added.

NHRC Probes Foxconn for Alleged Gender Discrimination Against Married Women

<https://www.devdiscourse.com/article/law-order/3002179-nhrc-probes-foxconn-for-alleged-gender-discrimination-against-married-women>

The National Human Rights Commission (NHRC) has issued notices to the Union Labour Ministry and the Tamil Nadu government regarding reports that Foxconn, a major electronics manufacturer, has been excluding married women from jobs at its Sriperumbudur plant. This action raises serious concerns about gender discrimination and the violation of equal employment rights.

The National Human Rights Commission (NHRC) has taken a significant step to address rampant gender discrimination allegations against Foxconn, a key manufacturer of Apple devices. On Monday, NHRC issued notices to the Union Labour Ministry and the Tamil Nadu government over troubling reports that Foxconn systematically excluded married women from employment at its assembly plant in Sriperumbudur.

The NHRC emphasized that gender equality is enshrined not only in the Indian Constitution but also in international treaties like the International Covenant on Civil and Political Rights and the International Covenant on Economic, Social, and Cultural Rights, all of which mandate non-discrimination in employment based on gender.

According to media reports, Foxconn's hiring practices systematically discriminated against married women due to 'cultural issues and societal pressure.' This claim, based on statements from a former HR executive and other sources, has been refuted by Foxconn, which maintains that its safety protocols and hiring policies are non-discriminatory and inclusive, affirming that 25% of new hires are married women. The NHRC, however, demands a detailed inspection to ensure the adherence to labor laws and the right to equality.

NHRC Probes Foxconn for Alleged Gender Discrimination Against Married Women

<https://newsd.in/nhrc-probes-foxconn-for-alleged-gender-discrimination-against-married-women/>

On Monday, NHRC issued notices to the Union Labour Ministry and the Tamil Nadu government over troubling reports that Foxconn systematically excluded married women from employment at its assembly plant in Sriperumbudur.

The National Human Rights Commission (NHRC) has taken a significant step to address rampant gender discrimination allegations against Foxconn, a key manufacturer of Apple devices. On Monday, NHRC issued notices to the Union Labour Ministry and the Tamil Nadu government over troubling reports that Foxconn systematically excluded married women from employment at its assembly plant in Sriperumbudur.

The NHRC emphasized that gender equality is enshrined not only in the Indian Constitution but also in international treaties like the International Covenant on Civil and Political Rights and the International Covenant on Economic, Social, and Cultural Rights, all of which mandate non-discrimination in employment based on gender.

According to media reports, Foxconn's hiring practices systematically discriminated against married women due to 'cultural issues and societal pressure.' This claim, based on statements from a former HR executive and other sources, has been refuted by Foxconn, which maintains that its safety protocols and hiring policies are non-discriminatory and inclusive, affirming that 25% of new hires are married women. The NHRC, however, demands a detailed inspection to ensure the adherence to labor laws and the right to equality.

NHRC pulls up Bengal govt over couple's flogging in Dinajpur, seeks detailed report

<https://www.hindustantimes.com/india-news/nhrc-pulls-up-bengal-govt-over-couples-flogging-in-dinajpur-seeks-detailed-report-101719839627160.html>

<https://www.latestly.com/agency-news/india-news-nhrc-notice-to-wb-govt-dgp-over-public-flogging-of-couple-in-uttar-dinajpur-district-6078641.html>

<https://theprint.in/india/nhrc-notice-to-wb-govt-dgp-over-public-flogging-of-couple-in-uttar-dinajpur-district/2155932/>

Mentioning similar incidents in the past, the rights body issued notices to the state Chief secretary and DGP calling for detailed report within a week.

The National Human Rights Commission (NHRC) on Monday took note of the public flogging of a couple by purportedly a local TMC leader in West Bengal's Uttar Dinajpur district. Issuing notices to the state chief secretary and Director General of Police (DGP), the statutory body called for a detailed report within a week.

"It should include the status of the police investigation in the matter, the health status of the victims and medical treatment if any, provided to them," the NHRC said in a release.

Criticising the TMC-led West Bengal government, the NHRC said the state authorities "have not learnt any lessons neither from the shameful incidents that occurred in the past nor from the concern raised" by the Commission.

Commenting on the law-and-order situation in the state, the NHRC said, "the law has been taken into hands by unruly elements, victimizing innocent people, especially women."

The rights body said it would send a team to visit the place of the incident to conduct an on-the-spot fact-finding enquiry in the matter and to submit a report to the Commission at the earliest.

Terming the flogging incident a "serious issue of violation of the couple's human rights", the Commission said it would like to know "the steps taken or proposed to be taken by the State government to ensure that such incidents of violation of the human rights of the citizens, by politically protected goons, do not recur."

Highlighting its role during past instances in West Bengal, the NHRC also mentioned similar incidents in Cooch Behar and Sandeshkhali.

The West Bengal police registered a case on Sunday after a video of the incident went viral on social media and was widely shared by leaders from political parties including BJP and Communist Party of India (Marxist) who condemned the incident.

Speaking to PTI on Sunday, Islampur Police Superintendent Joby Thomas K said that the police have initiated raids to arrest the culprit and will investigate the reason behind

the act. On Monday, the accused Tajimul Hossain alias JCB was produced in the Islampur sub-divisional court by the police and was granted a five-day custody, reported the Indian Express.

Denying any connection with the accused, the TMC had said the incident was due to an alleged 'illicit' relationship that the villagers did not approve of.

NHRC says report on Foxconn hiring at Tamil Nadu plant raises discrimination concerns

<https://www.moneycontrol.com/news/business/companies/nhrc-says-report-on-foxconn-hiring-at-tamil-nadu-plant-raises-discrimination-concerns-12759702.html>

<https://www.msn.com/en-in/news/India/nhrc-takes-suo-motu-cognizance-of-discrimination-against-married-women-by-foxconn-in-tamil-nadu/ar-BB1pdGIF>

India's human rights watchdog said on Monday it had asked government officials to examine reported discrimination by Foxconn, after a Reuters investigation found the major Apple supplier has been rejecting married women from iPhone assembly jobs in the country.

In a statement, the National Human Rights Commission (NHRC) said it had issued notices to the secretary of Prime Minister Narendra Modi's labour ministry and the chief secretary of the state government of Tamil Nadu, site of a major iPhone factory, calling for a detailed report within a week.

"NHRC observes that the matter, if true, raises a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity," it said.

The Reuters story has sparked debates on TV channels, newspaper editorials, calls from women groups, including within Modi's party as well as opposition parties to investigate the matter. Modi's federal government has also asked Tamil Nadu state for a "detailed report"

Modi's labour ministry, Apple and Taiwan-based Foxconn did not immediately respond to requests for comment. A Tamil Nadu government spokesman referred questions to its labour department, which did not respond.

The Reuters investigation found Foxconn systematically excluded married women from jobs at its main India iPhone plant on the grounds they have more family responsibilities than their unmarried counterparts. Foxconn hiring agents and HR sources cited family duties, pregnancy and higher absenteeism as reasons for not hiring married women.

Responding to the investigation, published last week, Apple and Foxconn acknowledged lapses in hiring practices in 2022 and said they had worked to address the issues. All the discriminatory practices documented by Reuters at the Tamil Nadu plant, however, took place in 2023 and 2024. The companies didn't address those instances.

Foxconn has said it "vigorously refutes allegations of employment discrimination based on marital status, gender, religion or any other form."

Apple has said all its suppliers, including Foxconn, hire married women and "when concerns about hiring practices were first raised in 2022 we immediately took action and worked with our supplier to conduct monthly audits to identify issues and ensure that our high standards are upheld."

Indian law does not bar companies from discriminating in hiring based on marital status, though Apple's and Foxconn's policies prohibit such practices in their supply chains.

The NHRC said it "noted the fact that gender equality is not only required in the Indian constitution but the international treaty and covenants."

State authorities must ensure that all companies follow the norms and regulations relating to labour laws, it added.

NHRC seeks Bengal report on thrashing of couple by group 'linked to TMC'

<https://timesofindia.indiatimes.com/india/nhrc-seeks-bengal-report-on-thrashing-of-couple-by-group-linked-to-tmc/articleshow/111413317.cms>

NEW DELHI: The National Human Rights Commission has taken suo motu cognisance of reports about a couple being mercilessly beaten up in Lakshmipur village in Uttar Dinajpur district in West Bengal in full public view, by a "group of people" reportedly associated with the TMC which is power in the state. The NHRC has decided to send its team for a spot inquiry into the matter.

The commission has issued notices to the chief secretary and director general of police, West Bengal calling for a detailed report within one week. The NHRC has also asked authorities to tell what steps have been taken by the state govt to ensure that "such incidents of violation of the human rights of the citizens, by politically protected goons, do not recur".

The video of the incident that reportedly happened on June 29 has gone viral on social media causing outrage. The NHRC highlights that according to the media report, the allegations of a love affair between the victim couple were discussed in an open meeting (Panchayat) by the annoyed villagers. Then, the miscreants started beating the duo.

NHRC seeks reports from Centre, Tamil Nadu Govt over allegations of jobs bar on married women at Foxconn

<https://indianexpress.com/article/india/foxconn-jobs-bar-married-women-nhrc-report-centre-tamil-nadu-govt-9426460/>

The National Human Rights Commission says that besides the Constitution, several international covenants and treaties mandate non-discrimination on the basis of gender in all forms of employment.

Taking into account media reports that Foxconn India, a major manufacturer of Apple products, is excluding married women from jobs at its iPhone assembly plant in Sriperumbudur, Tamil Nadu, the National Human Rights Commission (NHRC) on Monday issued notices to the Centre and the state government.

“The Commission has observed that the contents of the media reports, if true, raise a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity. Therefore, the Commission has issued notices to the Secretary, Union Ministry of Labour and Employment and the Chief Secretary, Government of Tamil Nadu calling for a detailed report in the matter within one week,” the NHRC said in a press release.

The NHRC said the state must ensure that all companies follow norms, regulations and related labour laws, including the right(s) to health, dignity and equality. It added that besides the Constitution, several international covenants and treaties like the International Covenant Civil and Political Rights (ICCPR), and the International Covenant of Economic, Social and Cultural Rights (ICESCR) provide for non-discrimination on the basis of gender in all forms of employment.

Highlighting the accusations, made by the company’s former employees, that Foxconn India had given hiring agencies verbal directions to this effect, the NHRC also took note of the allegation that the company does not hire married women due to cultural issues and societal pressure.

The NHRC’s action comes after media reports last week disclosed that jobseekers in the company were contacted between January 2023 and May this year, leading to the revelation that only unmarried women were eligible for assembly jobs, despite no mention of any such policy in the company’s advertisements.

“A WhatsApp chat between a married candidate and the hiring agency of the company was also quoted in the news report stating that when the candidate asked about the salary and childcare facility offered by the company, the response was ‘married not allowed’,” the NHRC said in its press release.

The company has denied all allegations of discrimination in employment based on marital status, gender, religion or any other form.

NHRC takes action in West Bengal flogging case, issues notice to DGP, Chief Secretary

<https://www.indiatvnews.com/west-bengal/kolkata-west-bengal-nhrc-takes-action-on-west-bengal-flogging-case-dgp-chief-secretary-bjp-tmc-sandeshkhali-cm-mamata-banerjee-2024-07-01-939719>

The National Human Rights Commission (NHRC) has taken cognizance of a public flogging incident involving a couple in West Bengal's Uttar Dinajpur district, allegedly carried out by a local TMC leader.

The NHRC called for a comprehensive report from the state authorities, including the status of the police investigation, the health condition of the victims, and any medical treatment provided on Monday. The NHRC expressed strong disapproval of the West Bengal government's handling of law and order, stating that "unruly elements" are victimizing innocent people, particularly women. The Commission emphasized the need for the state to take decisive actions to prevent such human rights violations by politically protected individuals.

Fact-finding mission planned

In response to the incident, the NHRC announced it would dispatch a team to conduct an on-the-spot enquiry and submit a report promptly. The Commission highlighted the gravity of the human rights violations involved and demanded assurances that such incidents would not recur.

Political reactions and police action

The incident gained widespread attention after a video went viral on social media, prompting condemnation from leaders of the BJP and CPI(M). The West Bengal police registered a case on Sunday and initiated raids to apprehend the suspect. The accused, Tajimul Hossain alias JCB, was presented in Islampur sub-divisional court and granted five-day custody.

TMC denies involvement

The TMC distanced itself from the accused, attributing the incident to an alleged 'illicit' relationship that was disapproved of by villagers. Despite the TMC's denial, the NHRC's notice underscores the ongoing concerns about political protection and law enforcement in the state.

NHRC takes suo motu cognizance of discrimination against married women by Foxconn in Tamil Nadu

<https://www.indiatodayne.in/national/story/nhrc-takes-suo-motu-cognizance-of-discrimination-against-married-women-by-foxconn-in-tamil-nadu-1040434-2024-07-01>

National Human Rights Commission (NHRC) has initiated an inquiry into Foxconn's alleged exclusion of married women from job opportunities at its Sriperumbudur plant.

The National Human Rights Commission (NHRC), India has initiated action following reports alleging discriminatory employment practices by Foxconn, a major manufacturer of Apple devices, at its assembly plant in Sriperumbudur, Tamil Nadu. According to media sources, Foxconn has purportedly excluded married women from job opportunities at its iPhone assembly unit, citing cultural and societal reasons.

In response to these allegations, the NHRC has taken suo motu cognizance, expressing concern over potential violations of the right to equality and equal opportunity guaranteed under Indian and international laws. The Commission has issued notices to the Secretary of the Union Ministry of Labour and Employment and the Chief Secretary of the Government of Tamil Nadu, seeking a detailed report within one week.

The issue came to light through a former HR Executive's disclosure that verbal directives were issued to Indian hiring agencies by Foxconn, instructing them not to recruit married women. This practice allegedly conflicted with the company's public advertisements, which did not specify marital status as a criterion for employment eligibility.

Highlighting the significance of gender equality in both national and international frameworks, including treaties such as the International Covenant Civil and Political Rights and the International Covenant of Economic, Social, and Cultural Rights, the NHRC underscored the state's responsibility to ensure compliance with labor laws and uphold the dignity of individuals, particularly women, in the private sector workforce.

Foxconn has denied accusations of discriminatory practices based on marital status, gender, or other grounds, as reported in recent media coverage. The matter remains under scrutiny as stakeholders await the forthcoming reports from state and central authorities, emphasizing the broader implications for labor rights and workplace equality in India.

NHRC Takes Suo Motu Cognizance Of Publicly Beating Of Couple In Uttar Dinajpur Of WB

<https://pragativadi.com/nhrc-takes-suo-motu-cognizance-of-publicly-beating-of-couple-in-uttar-dinajpur-of-wb/>

New Delhi: The National Human Rights Commission (NHRC) has initiated suo motu cognizance of a publicly reported assault on a couple by individuals purportedly linked to a political party in Uttar Dinajpur, West Bengal.

As per the media reports from June 30, the alleged love affair of the couple was publicly discussed in a Panchayat meeting by agitated villagers before the assailants commenced their attack.

The primary accused known as JCB, reportedly affiliated with the ruling political party of West Bengal, was seen in a widely circulated video violently attacking the couple amidst a crowd of onlookers.

In response, the NHRC has dispatched notices to West Bengal's Chief Secretary and Director General of Police, demanding a comprehensive report within one week. This report is expected to detail the police investigation's progress, the victims' health status, and any medical assistance provided.

Furthermore, the Commission seeks information on measures the State government intends to implement to prevent future human rights violations by individuals shielded by political connections.

The NHRC has remarked that the heinous and shameful nature of the attack, carried out with apparent impunity, suggests that state authorities have not heeded past lessons or the NHRC's expressed concerns. The Commission recognizes this event as part of a troubling pattern in West Bengal, where lawless factions have repeatedly victimized the innocent, particularly women.

NHRC Takes Suo Motu Cognizance Of WB's Publicly Beating Of Couple Case

<https://kalingatv.com/nation/nhrc-takes-suo-motu-cognizance-of-wbs-publicly-beating-of-couple-case/>

New Delhi: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a couple who was mercilessly beaten up in Lakshmipur village of Chopra division in Uttar Dinajpur district.

According to the media report, carried on 30th June, 2024, the allegations of a love affair between the victim couple were discussed in an open meeting (Panchayat) by the annoyed villagers. Then, the miscreants started beating the duo.

The Commission, looking into the gravity of the issue, has asked its Director General (Investigation) to immediately constitute and send a team, headed by an officer, not below the rank of Senior Superintendent of Police, to visit the place of the incident to conduct an on-the-spot fact-finding enquiry in the matter and to submit a report to the Commission, at the earliest.

NHRC ने Foxconn के खिलाफ विवाहित महिलाओं को नौकरी से बाहर रखने के आरोप पर नोटिस जारी किया

<https://hindi.business-standard.com/companies/nhrc-issues-notice-against-foxconn-on-allegations-of-keeping-married-women-out-of-jobs-id-356447>

स्वतः संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने केंद्रीय श्रम सचिव और तमिलनाडु सरकार के मुख्य सचिव को नोटिस जारी किया है।

तमिलनाडु के श्रीपेरंबदूर में स्थित फॉक्सकॉन के असेंबली संयंत्र में विवाहित महिलाओं को जानबूझकर काम पर न रखे जाने संबंधी मीडिया में आई खबरों को स्वतः संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केंद्रीय श्रम सचिव और तमिलनाडु सरकार के मुख्य सचिव को नोटिस जारी किया है। दोनों को इस मामले पर विस्तृत रिपोर्ट देने के लिए एक सप्ताह का वक्त दिया गया है।

मानवाधिकार निकाय ने एक विज्ञप्ति में कहा है, 'एनएचआरसी ने मीडिया में आई रिपोर्टों को स्वतः संज्ञान में लिया है कि ऐपल डिवाइस बनाने वाली प्रमुख कंपनी फॉक्सकॉन ने तमिलनाडु के श्रीपेरंबदूर स्थित अपने असेंबली संयंत्र में विवाहित महिलाओं को योजनाबद्ध तरीके से नौकरियों से बाहर रखा है।

आयोग ने पाया कि अगर मीडिया में आई खबरें सही हैं तो यह विवाहित महिलाओं के खिलाफ भेदभाव का गंभीर मसला है, जिससे समता के अधिकार व समान अवसर प्रदान करने के अधिकार का उल्लंघन होता है। इसे देखते हुए आयोग ने केंद्रीय श्रम एवं रोजगार मंत्रालय के सचिव और तमिलनाडु सरकार के मुख्य सचिव को नोटिस भेजा है और इस मामले पर एक सप्ताह के भीतर रिपोर्ट मांगी गई है।'

आयोग ने आगे यह भी संज्ञान में लिया कि ये आरोप फॉक्सकॉन, इंडिया के पूर्व एचआर अधिकारी द्वारा लगाए गए हैं कि कंपनी द्वारा भारतीय हायरिंग एजेंसियों को इस सिलसिले में मौखिक दिशानिर्देश दिए जाते हैं।

इसमें यह भी कहा गया है कि कंपनी सांस्कृतिक मसलों और समाज के दबाव के कारण विवाहित महिलाओं की भर्ती नहीं करती। निकाय ने कहा, 'नोटिस जारी करते हुए आयोग ने इस तथ्य पर ध्यान दिलाया है कि लैंगिक समानता न सिर्फ भारत के संविधान में अनिवार्य किया गया है, बल्कि अंतरराष्ट्रीय संधि और संविदाओं में भी यह अपेक्षित है।

यह बाध्यता है कि राज्य के प्राधिकारी सभी कंपनियों द्वारा श्रम कानून संबंधी नियमों और मानकों का पालन कराना, महिलाओं सहित किसी व्यक्ति के स्वास्थ्य और सम्मान का अधिकार सुनिश्चित कराएं, जो निजी क्षेत्र की किसी उत्पादन इकाई की आपूर्ति श्रृंखला का हिस्सा हैं।'

एनएचआरसी ने कहा, 'विवाहित अभ्यर्थी और कंपनी की हायरिंग एजेंसी के बीच व्हाट्सएप चैट का भी हवाला खबरों में दिया गया है, जिसमें कहा गया है कि जब अभ्यर्थी ने वेतन और बच्चे की देखभाल के लिए कंपनी द्वारा दी जा रही सुविधाओं के बारे में पूछा तो यह प्रतिक्रिया मिली कि विवाहित महिलाओं को अनुमति नहीं है। हालांकि खबरों के मुताबिक कंपनी ने वैवाहिक स्थिति, लैंगिक, धर्म या किसी अन्य तरह के भेदभाव संबंधी किसी आरोप से इनकार किया है।'

NHRC ने तमिलनाडु के श्रीपेरंबुदूर में विवाहित महिलाओं को नौकरी से बाहर करने के कथित भेदभाव का स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-alleged-discrimination-against-married-women-in-sriperumbudur-tamil-nadu-by-excluding-them-from-jobs/>

<https://navbharatlive.com/india/nhrc-notice-to-central-and-tamil-nadu-government-in-foxconn-job-discrimination-934297.html>

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने उन मीडिया रिपोर्टों पर स्वतः संज्ञान लिया है, जिनमें कहा गया है कि ऐप्पल उपकरणों की एक प्रमुख निर्माता फॉक्सकॉन ने तमिलनाडु के श्रीपेरंबुदूर में अपने आईफोन असेंबली प्लांट में विवाहित महिलाओं को व्यवस्थित रूप से नौकरी से बाहर कर दिया है। फॉक्सकॉन, भारत के एक पूर्व एचआर एक्जीक्यूटिव का आरोप है कि इस संबंध में कंपनी द्वारा भारतीय नियुक्ति एजेंसियों को मौखिक निर्देश दिए गए हैं। यह भी कहा गया है कि कंपनी सांस्कृतिक मुद्दों और सामाजिक दबाव के कारण विवाहित महिलाओं को काम पर नहीं रखती है।

आयोग ने पाया है कि मीडिया रिपोर्टों की सामग्री, यदि सही है, तो यह विवाहित महिलाओं के खिलाफ भेदभाव का गंभीर मुद्दा उठाती है, जिससे समानता और समान अवसर के अधिकार का उल्लंघन होता है। इसलिए, आयोग ने सचिव, केंद्रीय श्रम और रोजगार मंत्रालय तथा मुख्य सचिव, तमिलनाडु सरकार को नोटिस जारी कर एक सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है।

नोटिस जारी करते हुए, आयोग ने इस तथ्य पर ध्यान दिया है कि लैंगिक समानता न केवल भारतीय संविधान में बल्कि अंतरराष्ट्रीय संधि और अनुबंधों में भी जरूरी है, अर्थात् नागरिक और राजनीतिक अधिकारों पर अंतरराष्ट्रीय अनुबंध, तथा आर्थिक, सामाजिक और सांस्कृतिक अधिकारों पर अंतरराष्ट्रीय अनुबंध भी रोजगार के किसी भी रूप में जेंडर के आधार पर भेदभाव नहीं करते हैं। यह सुनिश्चित करना राज्य प्राधिकारियों का दायित्व है कि सभी कंपनियां श्रम कानूनों और किसी भी व्यक्ति के स्वास्थ्य और सम्मान के अधिकार से संबंधित मानदंडों और विनियमों का पालन करें, जिनमें वे महिलाएं भी शामिल हैं, जो निजी क्षेत्र की किसी उत्पादन इकाई की आपूर्ति श्रृंखला में काम कर रही हैं।

दिनांक 26 जून, 2024 को जारी मीडिया रिपोर्टों के अनुसार, जनवरी, 2023 से मई, 2024 की अवधि के दौरान कंपनी में कई नौकरी चाहने वालों से बात की गई तथा कंपनी के उम्मीदवार सूचना पुस्तिका की भी जांच की गई। पता चला कि केवल अविवाहित महिलाएं ही असेंबली प्लांट में नौकरी के लिए पात्र थी, जबकि कंपनी द्वारा दिए गए विज्ञापनों में इस संबंध में कोई उल्लेख नहीं किया गया था। समाचार रिपोर्ट में एक विवाहित उम्मीदवार और कंपनी की नियुक्ति एजेंसी के बीच एक व्हाट्सएप चैट का भी हवाला दिया गया था, जिसमें कहा गया था कि जब उम्मीदवार ने कंपनी द्वारा दी जाने वाली वेतन और चाइल्डकैर सुविधा के बारे में पूछा, तो जवाब था 'शादी करने की अनुमति नहीं है'। कथित तौर पर कंपनी ने वैवाहिक स्थिति, जेंडर, धर्म या किसी अन्य रूप के आधार पर रोजगार में भेदभाव के आरोपों का खंडन किया है।

NHRC ने पश्चिम बंगाल के उत्तरी दिनाजपुर में सार्वजनिक रूप से एक प्रेमी युगल की पिटाई की रिपोर्ट पर स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-report-of-public-beating-of-a-loving-couple-in-north-dinajpur-west-bengal/>

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने पश्चिम बंगाल के उत्तरी दिनाजपुर जिले के चोपड़ा डिवीजन के लक्ष्मीपुर गांव में दिनांक 29 जून, 2024 को कथित तौर पर एक राजनीतिक दल से जुड़े लोगों के एक समूह द्वारा सार्वजनिक रूप से बेरहमी से पीटे गए एक प्रेमी युगल के मामले में स्वतः संज्ञान लिया है। मीडिया रिपोर्ट में सोशल मीडिया पर इस घटना का एक वीडियो भी उद्धृत किया गया है।

दिनांक 30 जून, 2024 को जारी मीडिया रिपोर्ट के अनुसार, पीड़ित प्रेमी युगल के बीच प्रेम संबंध के आरोपों पर नाराज ग्रामीणों ने एक जन सुनवाई (पंचायत) में चर्चा की थी। तभी बदमाशों ने दोनों को पीटना शुरू कर दिया। कथित तौर पर, मुख्य अपराधी पर पश्चिम बंगाल में सत्तारूढ़ राजनीतिक दल से जुड़ा होने का आरोप है और उसे वायरल वीडियो में दर्शकों के रूप में लोगों की भीड़ से घिरे जोड़े को गंभीर रूप से पीटते हुए देखा गया है।

आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सही है, तो यह प्रेमी युगल के मानव अधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। तदनुसार, आयोग ने पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर एक सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में, मामले में पुलिस द्वारा की गई जांच की स्थिति, पीड़ितों के स्वास्थ्य स्थिति और उन्हें प्रदान किया गया चिकित्सा उपचार, यदि कोई हो, शामिल होना चाहिए। आयोग राज्य सरकार द्वारा यह सुनिश्चित करने के लिए उठाए गए/उठाए जाने वाले प्रस्तावित कदमों के बारे में भी जानना चाहेगा कि राजनीतिक रूप से संरक्षित गुंडों द्वारा नागरिकों के मानव अधिकारों के उल्लंघन की ऐसी घटनाएं दोबारा न हों।

आयोग ने मामले की गंभीरता को देखते हुए अपने महानिदेशक (अन्वेषण) को तुरंत वरिष्ठ पुलिस अधीक्षक के नेतृत्व में एक टीम गठित करने, घटना स्थल का दौरा कर मामले में मौके पर ही तथ्यान्वेषी जांच करने और जल्द से जल्द आयोग को एक रिपोर्ट सौंपने का निर्देश दिया।

नोटिस जारी करते हुए, आयोग ने आगे कहा है कि कानून के डर के बिना उक्त घटना में बदमाशों द्वारा की गई क्रूर और अपमानजनक हरकतें यह दर्शाती है कि राज्य के अधिकारियों ने न तो अतीत में हुई शर्मनाक घटनाओं से और न ही राष्ट्रीय मानव अधिकार आयोग द्वारा जताई गई चिंता से कोई सबक सीखा है।

आयोग ने कहा है कि यह हाल ही में पश्चिम बंगाल राज्य में हुई एक अलग घटना नहीं है, जिसमें अनियंत्रित तत्वों द्वारा कानून को अपने हाथ में ले लिया गया है, निर्दोष लोगों, विशेषकर महिलाओं को पीड़ित किया गया है। जैसा कि उक्त समाचार रिपोर्ट में बताया गया है, इसी तरह की एक घटना में, कूच बिहार में एक महिला को कथित तौर पर नग्न किया गया और पीटा गया। इसके अलावा, आयोग ने पश्चिम बंगाल के जिला उत्तर 24 परगना के संदेशखाली क्षेत्र में हुई महिलाओं के अपमान की शर्मनाक घटनाओं का भी संज्ञान लिया है, जिसमें कथित तौर पर एक राजनीतिक दल से जुड़े एक व्यक्ति ने महिलाओं के साथ यौन शोषण और अत्याचार किया था। इस मामले में आयोग के एक माननीय सदस्य के नेतृत्व में एक टीम ने भी घटना स्थल पर जाकर मामले की जांच की थी।

Public flogging case: Bengal Guv and NHRC seek report from Mamata

<https://www.deccanherald.com/india/west-bengal/public-flogging-case-bengal-guv-and-nhrc-seek-report-from-mamata-3087677>

<https://www.msn.com/en-in/news/India/nhrc-seeks-bengal-report-on-thrashing-of-couple-by-group-linked-to-tmc/ar-BB1peeJz>

Kolkata: After a 'strongman' of the Trinamool Congress was arrested for flogging a couple in the Uttar Dinajpur district of West Bengal, not only did the BJP and the CPI(M) slam Chief Minister Mamata Banerjee's party, but the state's Governor C V Ananda Bose and the National Human Rights Commission have also asked for reports on the incident.

The Trinamool Congress 'strongman', Tajimul Haque a.k.a. JCB, who was seen in a viral video flogging a couple at Dighalgaon at Chopra in the Uttar Dinajpur district of the state, was arrested on Sunday. He was presented before a court on Monday. The court sent him to police custody for five days.

Bose, who has a strained relationship with the TMC government, condemned the incident and asked for a report from the chief minister. He is likely to visit Uttar Dinajpur on Tuesday to meet the victims of the flogging and enquire about the progress in the police investigation into the incident. He may also visit the neighbouring Cooch Behar district, where another woman, identified by the BJP as a member of its minority wing, was also recently stripped and assaulted by the goons allegedly owing allegiance to the TMC.

The NHRC is also likely to send a delegation to Uttar Dinajpur.

The BJP MLAs staged a protest demonstration on the premises of the legislative assembly of West Bengal, protesting against alleged atrocities of women in the state. The saffron party's MP and film actress, Kangana Ranaut, raised the issue while talking to the journalists at the Parliament House complex in New Delhi. She slammed Mamata Banerjee's government, citing the incident as an example of Sharia Law being enforced by the TMC in West Bengal.

The saffron party also demanded the resignation of Mamata Banerjee from the office of the chief minister. "A horrific video has come to light from West Bengal, reminding us of the brutalities that exist only in theocracies. To make matters worse, the TMC cadre and MLAs are justifying the act," J P Nadda, the BJP president, posted on X. "Be it Sandeshkhali, Uttar Dinajpur or many other places, Didi's West Bengal is UNSAFE for women".

The alleged atrocities by the local TMC leaders on the villagers at Sandeshkhali in North 24 Parganas district of West Bengal, including women, was a major poll plank of the BJP during the recently concluded Lok Sabha elections and the saffron party used it to the hilt during the campaign against the party led by Banerjee.

The incident in Uttar Dinajpur took place on Friday, when a man and a woman, purportedly having an extra-marital affair, were tried in a kangaroo court in the village.

The video has Haque dragging the woman by her hair. The woman fell on the road, but 'JCB' continued to beat her with bamboo sticks. A man was also seen lying on the road and being beaten up by Haque. The villagers surrounded the victim and, except a woman, no one else in the crowd tried to stop him from beating up the couple.

Haque is known to be a close aide of local TMC legislator Hamidul Rahman. He was accused in several other criminal cases. After the video triggered outrage on Sunday, the cops of Islampur Police Station arrested him. A new video was circulated online on Monday, showing Haque assaulting another couple in the village a few days back.

The West Bengal police, however, said in a statement on Monday that malicious efforts were being made from certain quarters to spread misinformation and add political colour to the incident. "The fact is, on knowing about the incident, police have promptly identified the culprit and arrested him. A suo motu case has been started into the matter and an investigation is on. The victim has been provided with police security. IC Chopra has been show-caused over the incident," the West Bengal Police posted on X.

Rahman's comment accusing the victim woman of immoral activities also triggered outrage with several BJP leaders slamming him for defending what was like a kangaroo court.

Public flogging Guv seeks report to meet victims NHRC issues notice to Bengal govt

<https://www.theweek.in/wire-updates/national/2024/07/01/cal39-wb-2nd-ldall-flogging.html>

Kolkata/ New Delhi, Jul 1 (PTI) The public flogging of a couple in West Bengal's Uttar Dinajpur district has sparked outrage, with Governor CV Ananda Bose seeking a report from Chief Minister Mamata Banerjee, while the BJP accused the ruling TMC of "unleashing Taliban rule" in the state.

Bose, who is in New Delhi now, will visit Chopra on Tuesday and meet the victims of the attack. He is likely to return to the national capital from there and file a report to the central government on the incident, a Raj Bhavan official said.

The man seen in a viral video beating up the couple with a bamboo stick was identified as Tajmul alias 'JCB', purportedly a TMC leader of Chopra area. He was arrested last night.

Tajmul was produced before a local court and was remanded to five days of police custody.

The inspector in charge of Chopra police station has been show-caused over the incident, the state police said.

In New Delhi, the National Human Rights Commission (NHRC) said it has issued a notice to the West Bengal government and the state's police chief over the incident. Police registered a case on Sunday after a video clip of the incident, which occurred on Friday, went viral on social media. PTI could not independently verify the video.

The BJP alleged that Tajmul had ties to Chopra MLA Hamidul Islam, who reportedly defended him despite the TMC's condemnation of the incident.

A new video has also emerged, showing Tajmul beating up another couple a few days ago.

Governor Bose, who has had strained relations with the state government over various issues, expressed shock at the incident and described it as "barbarous," according to a Raj Bhavan official.

"He condemned the incident and has requested an immediate report from CM Banerjee," the official told PTI.

The NHRC has also asked its Director General (Investigation) to "immediately constitute and send a team, headed by an officer, not below the rank of Senior Superintendent of Police, to visit the place of the incident to conduct an on-the-spot fact-

finding inquiry in the matter and to submit a report to the Commission, at the earliest," it said.

The main perpetrator is allegedly associated with "the political party in power in West Bengal" and could be seen in a viral video, severely beating up the couple surrounded by a group of people, as spectators, the NHRC said in a statement.

The BJP called for Chief Minister Mamata Banerjee's resignation on Monday over a "severe deterioration" in the state's law and order.

Addressing a press conference in New Delhi, BJP national spokesperson Gaurav Bhatia said, "Law and order have completely collapsed in West Bengal. Mamata Banerjee should resign forthwith as she is unable to ensure the safety and security of citizens."

BJP president JP Nadda also slammed the TMC government alleging that West Bengal is unsafe under the present dispensation. He said in a post on X, "A horrific video has come to light from West Bengal, reminding of the brutalities that exist only in theocracies.

To make matters worse, the TMC cadre and MLAs are justifying the act."

Nadda added, "Be it Sandeshkhali, Uttar Dinajpur or many other places, Didi's West Bengal is UNSAFE for women. BJP women MLAs in West Bengal staged a protest on Monday on the Assembly premises over the assault on the couple and alleged atrocities against women in various parts of the state.

"The appeasement politics of the TMC government has turned the state into a den of anti-social activities. It seems the ruling TMC and its goons have unleashed Taliban rule in the state," BJP MLA Agnimitra Paul said.

The West Bengal police on Monday said malicious efforts are being made from certain quarters to spread misinformation and lend political colour to the incident.

"The fact is, on knowing about the incident, police have promptly identified the culprit and arrested him. A suo motu case has been started into the matter and an investigation is on. The victim has been provided with police security. IC Chopra has been show-caused over the incident," the West Bengal Police posted on X.

Senior TMC leader Shantanu Sen said that the state government is taking steps to

address the situation.

"We do not support such incidents. The victims have been provided with security. Anyone else involved will also not be spared," said the TMC spokesperson.

However, remarks by Islam, the local MLA, accusing the couple of "polluting society by engaging in an illicit relationship" triggered an angry reaction from the BJP.

"The couple was allegedly engaged in an illicit relationship, which is why they were flogged. They were socially polluting society through their activities," he said.

"The woman was at fault for getting involved in an illicit relationship despite having a son and husband. Is this not a crime? Is this not an immoral act?" Islam questioned.

Paul slammed the Trinamool Congress MLA, wondering whether the TMC has "imposed Sharia law in the state".

Such comments by an elected representative are not only regressive but will also encourage others to take the law into their own hands, she said.

According to police, the flogging was ordered by a kangaroo court over allegations of an illicit relationship.

Locals allege that Tajmul is notorious for conducting kangaroo courts and extorting money from people. PTI SCH/AMR KND UZM KR PNT NN

Shockwaves in West Bengal: Viral Video of Public Beating Sparks Outrage

<https://www.devdiscourse.com/article/law-order/3002441-shockwaves-in-west-bengal-viral-video-of-public-beating-sparks-outrage>

https://odishabytes.com/bengal-kangaroo-court-case-tmc-mlas-muslim-rashtra-comment-triggers-row-human-rights-panel-guv-see-report/#google_vignette

<https://www.timesnownews.com/india/national-human-rights-commissions-big-action-on-public-flogging-incident-in-west-bengal-uttar-dinajpur-article-111409431>

The National Human Rights Commission (NHRC) has issued notices to the West Bengal government over a viral video showing a couple being beaten in Uttar Dinajpur district. The main perpetrator, allegedly a TMC leader, has been arrested. The incident has sparked widespread outrage and calls for investigation.

The NHRC issued notices to the West Bengal government and the state's police chief concerning a viral video showing a couple being mercilessly beaten in Uttar Dinajpur district. The main perpetrator, linked to the ruling TMC, has been arrested.

In a statement, the NHRC highlighted the gravity of the issue and instructed a fact-finding team to visit the incident site for an on-the-spot inquiry.

The incident, captured in the Lakshmipur village of Chopra division, has resulted in a public outcry. Governor C V Ananda Bose has sought a report from Chief Minister Mamata Banerjee, while the BJP has criticized the incident as an example of 'Taliban rule' in the state.

Tuticorin police firing: HC for murder case against officials

<https://timesofindia.indiatimes.com/city/chennai/tuticorin-police-firing-hc-for-murder-case-against-officials/articleshow/111416178.cms>

Chennai: The 21 police and revenue officials indicted by the Justice Aruna Jagadeesan Commission in connection with the Tuticorin police firing have to be prosecuted for murder, said Madras high court on Monday.

A division bench of justice SS Sundar and justice N Senthilkumar made the observation while asserting that the officials involved have not shown any regrets so far.

The court made the observations while hearing a public interest writ petition moved by Henri Tiphane seeking a direction to the National Human Rights Commission (NHRC) to reopen the probe into firing in which 13 protesters were killed.

When the plea came up for hearing, one of the indicted officers, ASP of Tuticorin Linga Thirumaran submitted that as per the Human Rights Act, once a complaint is closed it cannot be reopened. Once the SHRC and Justice Aruna Jagadeesan Commission has taken cognizance of the issue it cannot be reopened, he said.

Opposing the submission, the petitioner contended that every order passed by human rights commissions can be subject to judicial review.

Recording the submissions, the bench adjourned the hearing to July 15.

On Jan 31, the court directed the impleading of 21 officials indicted by Justice Aruna Jagadeesan Commission which probed into the police firing. The impleaded officials include the then collector of Tuticorin N Venkatesh, three revenue department officers and 17 Police officers including then IG for South Zone Shailesh Kumar Yadav, DIG Kapil Kumar C Saratkar and SP Mahendran.

We also published the following articles recently

Kerala Human Rights Commission probes night shoot at Angamaly Taluk hospital
The Human Rights Commission investigates allegations of patient rights violations during a film shoot at Angamaly Taluk Hospital's emergency department. Prompted by media reports, the Commission emphasizes upholding patient rights and hospital protocols while balancing film production activities.111344337

Telangana HC dismisses ex-CM KCR plea to quash the Justice L Narasimha Reddy commission of inquiry
Telangana High Court, presided by Chief Justice Alok Aradhe and Justice Anil Kumar Jukanti, dismissed KCR's petition challenging the Justice L. Narasimha Reddy Commission probing Chhattisgarh power purchase irregularities.111397687

'Use of money to buy justice': Pune police chief had proactive role in Porsche crash probe, says Devendra Fadnavis
Teen involved in fatal Porsche crash released by court.
Fadnavis highlights importance of legal evidence under upcoming laws.111337655

WB: NHRC takes suo motu cognizance of reported beating of couple in Uttar Dinajpur

<https://www.msn.com/en-xl/news/other/wb-nhrc-takes-suo-motu-cognizance-of-reported-beating-of-couple-in-uttar-dinajpur/ar-BB1peiRX>

<https://www.latestly.com/agency-news/india-news-wb-nhrc-takes-suo-motu-cognizance-of-reported-beating-of-couple-in-uttar-dinajpur-6079147.html>

New Delhi [India], July 1 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance of the reported beating of a couple in public by a group of people allegedly associated with a political party in West Bengal's Uttar Dinajpur.

According to the media report carried on June 30, 2024, the allegations of a love affair between the victim couple were discussed in an open meeting (Panchayat) by the annoyed villagers after the miscreants started beating the duo

Reportedly, the main perpetrator is alleged to be associated with the political party in power in West Bengal and could be seen in the viral video severely beating up the couple, surrounded by a gathering of people as spectators.

The Commission has observed that the contents of the news report, if true, raise a serious issue of a violation of the couple's human rights.

Accordingly, the Commission has issued notices to the Chief Secretary and Director General of Police, West Bengal, calling for a detailed report on the matter within one week.

It should include the status of the police investigation into the matter, the health status of the victims and any medical treatment, if any, provided to them.

The Commission would also like to know about the steps taken or proposed to be taken by the State government to ensure that such incidents of violation of the human rights of the citizens, by politically protected goons, do not recur.

The Commission, looking into the gravity of the issue, has also asked its Director General (Investigation) to immediately constitute and send a team, headed by an officer not below the rank of Senior Superintendent of Police, to visit the place of the incident to conduct an on-the-spot fact-finding enquiry in the matter and to submit a report to the Commission at the earliest.

Issuing the notices, the Commission has further observed that the reported cruel and disgraceful act of the miscreants in the instant incident without any fear of law indicates that the State authorities have not learned any lessons, neither from the shameful incidents that occurred in the past nor from the concern raised by the National Human Rights Commission.

The Commission has noted that this is not an isolated incident that recently occurred in the State of West Bengal, wherein the law has been taken into hands by unruly elements, victimising innocent people, especially women

As mentioned in the instant news report, in a similar incident, a woman was allegedly made naked and beaten up in Cooch Behar.

Apart from this, the Commission has also taken cognizance of the shameful incidents of indignity to women that occurred in the Sandeshkhali area of district North 24 Parganas in West Bengal, wherein a man allegedly associated with a political party subjected the women to sexual abuse and torture.

In this matter, a team headed by an Member of the Commission had also visited to conduct an on-the-spot enquiry in the matter. (ANI)

West Bengal: 'एक हफ्ते में जवाब दें DGP-मुख्य सचिव'; उत्तर दिनाजपुर में युगल की सरेआम पिटाई मामले पर NHRC सख्त

<https://www.amarujala.com/india-news/nhrc-cognizance-north-dinajpur-illicit-relation-couple-dgp-wb-chief-secretary-to-reply-within-week-2024-07-01>

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने पश्चिम बंगाल के चोपड़ा में हुई हिंसा के मामले में स्वतः संज्ञान लिया है। एनएचआरसी ने उत्तर दिनाजपुर जिले में युगल की पिटाई के इस मामले में जांच की बात भी कही है। आयोग ने कहा है कि पूरे मामले की जांच के लिए मौके पर टीम भी भेजी जाएगी।

पश्चिम बंगाल के उत्तरी दिनाजपुर जिले में 'अवैध संबंध' के आरोपी युगल की पिटाई के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। आयोग ने कहा है कि पश्चिम बंगाल के पुलिस महानिदेशक और राज्य सरकार के मुख्य सचिव से एक हफ्ते के भीतर जवाब मांगा गया है। उन्होंने कहा कि पूरे मामले की गंभीरता को देखते हुए जांच के लिए एक टीम भेजने का फैसला लिया गया है। उत्तर दिनाजपुर के इस मामले में NHRC ने कहा कि दिनदहाड़े युगल को बेरहमी से पीटे जाने की घटना से ऐसा लगता है कि राज्य के संबंधित अधिकारियों ने पिछले कुछ समय में हुई ऐसी ही जघन्य घटनाओं से सबक नहीं सीखा है। आयोग ने यह भी कहा कि एनएचआरसी पहले भी ऐसी गंभीर घटनाओं को लेकर चिंता का इजहार कर चुका है।

पुलिस ने मुख्य आरोपी को गिरफ्तार किया

चोपड़ा विधानसभा क्षेत्र में हुई इस वारदात के मामले में इस्लामपुर के पुलिस अधीक्षक (एसपी) जॉबी थॉमस ने कहा, कल हमने एक वीडियो देखा जिसमें एक व्यक्ति महिला की पिटाई कर रहा था। जहां पिटाई हो रही है, वहां आम लोगों की भीड़ भी देखी जा सकती है। पूछताछ के बाद पुलिस ने स्वतः संज्ञान लेते हुए मामला दर्ज किया है। पुलिस ने वारदात में शामिल लोगों की पहचान कर ली है। मुख्य आरोपी की पहचान कर उसे तत्काल गिरफ्तार भी कर लिया गया।

थॉमस के मुताबिक पुलिस ने भारतीय दंड संहिता (आईपीसी) के प्रावधानों के अनुसार मामला दर्ज किया है। आगे की जांच चल रही है। यह पता लगाने का प्रयास किया जा रहा है कि महिला / युगल की पिटाई के मामले में और कौन से लोग शामिल हैं। पुलिस घटना में शामिल सभी लोगों के खिलाफ सख्त कार्रवाई करेगी।

West Bengal: Governor seeks report from Mamata over public flogging of couple, NHRC issues notice

<https://www.theweek.in/news/india/2024/07/01/west-bengal-governor-seeks-report-from-mamata-over-public-flogging-of-couple-nhrc-issues-notice.html>

The recent public flogging incident in West Bengal's Uttar Dinajpur district sparked an outrage with Governor C.V. Ananda Bose seeking a report from CM Mamata Banerjee.

The main accused, Tajmul alias 'JCB', the man seen in the viral video beating up the couple with a bamboo stick was arrested last night. The accused is said to be TMC's local strongman.

Tajmul was remanded to five days of police custody after being produced before a local court.

Hitting out at TMC, the BJP accused the party of "unleashing Taliban rule" in the state. The BJP alleged that Tajmul had ties to TMC's Chopra MLA Hamidul Islam, who reportedly defended him despite the TMC's condemnation of the incident.

Accusing the couple, Islam said the couple were "engaging in an illicit relationship". "The couple was allegedly engaged in an illicit relationship, which is why they were flogged. They were socially polluting society through their activities," he said.

"The woman was at fault for getting involved in an illicit relationship despite having a son and husband. Is this not a crime? Is this not an immoral act?" Islam questioned.

Governor Bose expressed shock over the incident and described it as "barbarous".

Also, the National Human Rights Commission (NHRC) issued a notice to the West Bengal government and the state's police chief over the incident.

The NHRC has also asked its Director General (Investigation) to "immediately constitute and send a team, headed by an officer, not below the rank of Senior Superintendent of Police, to visit the place of the incident to conduct an on-the-spot fact-finding inquiry in the matter and to submit a report to the Commission, at the earliest," it said.

With the video going viral on social media, police registered a case on Sunday.

The BJP called for Mamata Banerjee's resignation on Monday over a "severe deterioration" in the state's law and order. A protest was staged by BJP women MLA in West Bengal on Monday as well.

BJP national spokesperson Gaurav Bhatia said "Law and order have completely collapsed in West Bengal. Mamata Banerjee should resign forthwith as she is unable to ensure the safety and security of citizens."

BJP president J.P. Nadda also slammed the TMC government alleging that West Bengal is unsafe under the present dispensation.

"A horrific video has come to light from West Bengal, reminding of the brutalities that exist only in theocracies. To make matters worse, the TMC cadre and MLAs are justifying the act," Nadda wrote on X.

"Be it Sandeshkhali, Uttar Dinajpur or many other places, Didi's West Bengal is UNSAFE for women," he added.

Meanwhile, senior TMC leader Shantanu Sen said that the state government is taking steps to address the situation.

"We do not support such incidents. The victims have been provided with security. Anyone else involved will also not be spared," said the TMC spokesperson.

उत्तर दिनाजपुर घटना: NHRC ने पश्चिम बंगाल सरकार और डीजीपी को नोटिस जारी किया

<https://www.republicbharat.com/india/north-dinajpur-incident-nhrc-issues-notice-to-west-bengal-government-and-dgp>

<https://ndtv.in/crime-news/west-bengal-beating-case-nhrc-took-suo-motu-cognizance-sought-answers-from-chief-secretary-and-dgp-6012046>

<https://www.amarujala.com/india-news/nhrc-cognizance-north-dinajpur-illicit-relation-couple-dgp-wb-chief-secretary-to-reply-within-week-2024-07-01?src=top-subnav>

राष्ट्रीय मानवाधिकार आयोग ने सोमवार को कहा कि उसने पश्चिम बंगाल सरकार और राज्य के पुलिस प्रमुख को खबरों को लेकर नोटिस जारी किया है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि उसने पश्चिम बंगाल सरकार और राज्य के पुलिस प्रमुख को उन खबरों को लेकर नोटिस जारी किया है जिसमें कहा गया है कि उत्तर दिनाजपुर जिले के एक गांव में लोगों के एक समूह द्वारा एक युगल की कथित तौर पर सार्वजनिक रूप से बेरहमी से पिटाई की गई।

आयोग ने एक बयान में कहा कि मुख्य अपराधी कथित रूप से "पश्चिम बंगाल में सत्तारूढ़ राजनीतिक दल" से जुड़ा हुआ है और वह सामने आये वीडियो में लोगों के एक समूह से घिरे जोड़े की बुरी तरह पिटाई करते दिख रहा है।

आयोग ने कहा कि मीडिया की खबर में घटना से संबंधित सोशल मीडिया पर आये एक वीडियो को भी उद्धृत किया है। बयान के अनुसार, इस मुद्दे की गंभीरता को देखते हुए आयोग के महानिदेशक (जांच) से कहा गया है कि वे "तत्काल एक टीम का गठन करें और उसे घटनास्थल पर भेजकर मामले में तथ्यान्वेषी जांच करके रिपोर्ट जल्द से जल्द आयोग को सौंपें तथा इस टीम का नेतृत्व वरिष्ठ पुलिस अधीक्षक से कम रैंक के अधिकारी द्वारा नहीं किया जाना चाहिए।"

उत्तर दिनाजपुर जिले के चोपड़ा संभाग के लक्ष्मीपुर गांव में जोड़े की कथित सार्वजनिक पिटाई से आक्रोश उत्पन्न हो गया है। राज्यपाल सी वी आनंद बोस ने मुख्यमंत्री ममता बनर्जी से रिपोर्ट मांगी है, जबकि भारतीय जनता पार्टी (भाजपा) ने पश्चिम बंगाल में सत्तारूढ़ तृणमूल कांग्रेस (टीएमसी) पर राज्य में "तालिबान शासन कायम करने" का आरोप लगाया है।

सामने आये वीडियो में जोड़े की डंडे से पिटाई करते दिखे व्यक्ति की पहचान ताजमुल उर्फ 'जेसीबी' के रूप में की गयी है। ऐसा दावा किया गया है कि वह स्थानीय तृणमूल कांग्रेस का नेता है। उसे कल रात गिरफ्तार कर लिया गया था।

शुक्रवार को हुई इस घटना का वीडियो सोशल मीडिया पर सामने आने के बाद पुलिस ने रविवार को एक मामला दर्ज किया। पीटीआई वीडियो की स्वतंत्र रूप से पुष्टि नहीं कर सका। बयान में कहा गया है कि

आयोग ने उत्तर दिनाजपुर जिले में एक जोड़े की लोगों के एक समूह द्वारा सार्वजनिक रूप से बेरहमी से पिटायी करने का स्वतः संज्ञान लिया है।

तीस जून को मीडिया में आई खबर के अनुसार, पीड़ित युगल के बीच प्रेम संबंध के आरोपों पर नाराज ग्रामीणों ने एक पंचायत में चर्चा की। बयान में कहा गया है कि इसके बाद आरोपियों ने दोनों की पिटायी शुरू कर दी।

आयोग ने कहा कि अगर समाचार की सामग्री सही है, तो जोड़े के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उत्पन्न होता है।

बयान में कहा गया है कि तदनुसार, आयोग ने पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी करके एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। बयान में कहा गया है कि इसमें पुलिस जांच की स्थिति, पीड़ितों की स्वास्थ्य स्थिति और उन्हें प्रदान किए गए उपचार (यदि कोई हो) की जानकारी शामिल होनी चाहिए।

इसमें कहा गया है कि आयोग यह भी जानना चाहेगा कि राजनीतिक रूप से संरक्षित गुंडों द्वारा नागरिकों के मानवाधिकारों के उल्लंघन की ऐसी घटनाएं फिर न हों, यह सुनिश्चित करने के लिए राज्य सरकार द्वारा क्या कदम उठाए गए हैं या उठाए जाने का प्रस्ताव है।

नोटिस जारी करते हुए आयोग ने कहा कि बदमाशों द्वारा कानून के भय के बिना किये गये इस कथित "क्रूर और शर्मनाक कृत्य" से संकेत मिलता है कि राज्य के अधिकारियों ने अतीत में हुई शर्मनाक घटनाओं या एनएचआरसी द्वारा उठाई गई चिंता से "कोई सबक नहीं लिया है।"

आयोग ने कहा कि यह "कोई अकेली घटना नहीं है" जो हाल ही में पश्चिम बंगाल राज्य में हुयी है, जिसमें कानून को अनियंत्रित तत्वों ने अपने हाथ में लिया और निर्दोष लोगों, विशेषकर महिलाओं को प्रताड़ित किया।

आयोग ने कहा कि "जैसा कि तत्काल समाचार में बताया गया है, इसी तरह की एक घटना में, कूचबिहार में एक महिला को कथित तौर पर निर्वस्त्र करके पीटा गया था। बयान में कहा गया है कि इसके अलावा, आयोग ने पश्चिम बंगाल के उत्तर 24 परगना जिले के संदेशखालि क्षेत्र में महिलाओं के साथ हुई अपमानजनक शर्मनाक घटनाओं का भी संज्ञान लिया है, जिसमें कथित तौर पर एक राजनीतिक दल से जुड़े एक व्यक्ति ने महिलाओं के साथ यौन दुर्व्यवहार और अत्याचार किया था। बयान में कहा गया है कि "इस मामले में, आयोग की एक सदस्य की अध्यक्षता में एक टीम ने मामले की मौके पर जांच करने के लिए दौरा भी किया था।"

गंगाराम मूलचंदानी मानवाधिकार आयोग अध्यक्ष, अशोक गुप्ता मेंबर होंगे:मुख्य सूचना आयुक्त और सूचना आयुक्तों की नियुक्ति के लिए 30 को बैठक

<https://www.bhaskar.com/local/rajasthan/jaipur/news/gangaram-mulchandani-will-be-the-chairman-of-human-rights-commission-ashok-gupta-will-be-the-member-133235940.html>

राज्य के आयोगों में खाली पड़े पदों पर नियुक्तियां शुरू हो गई हैं। राज्य मानवाधिकार आयोग में अध्यक्ष और मेंबर के पद पर नियुक्ति को राज्यपाल ने मंजूरी दे दी है। रिटायर्ड जज गंगाराम मूलचंदानी राज्य मानवाधिकार आयोग के अध्यक्ष नियुक्त किए गए हैं। रिटायर्ड आईपीएस अशोक गुप्ता आयोग के मेंबर होंगे। राज्यपाल कलराज मिश्र ने अध्यक्ष और मेंबर की नियुक्ति के आदेश जारी कर दिए हैं।

अध्यक्ष और सदस्य की नियुक्ति तीन साल के लिए हुई है। राजस्थान मानवाधिकार संरक्षण अधिनियम के प्रावधानों के अनुसार अध्यक्ष और सदस्य का कार्यकाल पद संभालने की तारीख से तीन साल की या 70 साल तक की आयु पूरी करने तक होता है।

सूचना आयोग में नियुक्तियों के लिए 30 को बैठक

प्रदेश में खाली पड़े आयोगों में नियुक्तियों की शुरुआत हो गई है। सूचना आयोग में मुख्य सूचना आयुक्त और सूचना आयुक्तों के पदों पर नियुक्ति के लिए 30 जून को सीएम भजनलाल शर्मा की अध्यक्षता में चयन कमेटी की बैठक बुलाई गई है। इस बैठक में सीएम के अलावा नेता प्रतिपक्ष टीकाराम जूली और संसदीय कार्य मंत्री जोगाराम पटेल सहित चयन कमेटी के मेंबर रहेंगे। यह कमेटी मुख्य सूचना आयुक्त और आयुक्तों के नामों की सिफारिश राज्यपाल को भेजेगी। इसके बाद जुलाई के पहले सप्ताह में इनकी नियुक्ति की संभावना है।

चोपड़ा की घटना पर राष्ट्रीय मानवाधिकार आयोग गंभीर

<https://www.prabhatkhabar.com/state/west-bengal/commission-sent-notice-to-state-government-and-dgp>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि उसने पश्चिम बंगाल सरकार और राज्य के पुलिस प्रमुख को चोपड़ा की घटना पर नोटिस जारी किया है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि उसने पश्चिम बंगाल सरकार और राज्य के पुलिस प्रमुख को चोपड़ा की घटना पर नोटिस जारी किया है। आयोग ने एक बयान में कहा कि मुख्य अपराधी कथित रूप से "पश्चिम बंगाल में सत्तारूढ़ राजनीतिक दल" से जुड़ा हुआ है और वह सामने आये वीडियो में लोगों के एक समूह से घिरे जोड़े की बुरी तरह पिटायी करते दिख रहा है।

आयोग ने कहा कि मीडिया की खबर में घटना से संबंधित सोशल मीडिया पर आये एक वीडियो को भी उद्धृत किया है। बयान के अनुसार, इस मुद्दे की गंभीरता को देखते हुए आयोग के महानिदेशक (जांच) से कहा गया है कि वे 'तत्काल एक टीम का गठन करें और उसे घटनास्थल पर भेजकर मामले में तथ्यान्वेषी जांच करके रिपोर्ट जल्द से जल्द आयोग को सौंपें तथा इस टीम का नेतृत्व वरिष्ठ पुलिस अधीक्षक से कम रैंक के अधिकारी द्वारा नहीं किया जाना चाहिए।' बयान में कहा गया है कि आयोग ने उत्तर दिनाजपुर जिले में एक जोड़े की लोगों के एक समूह द्वारा सार्वजनिक रूप से बेरहमी से पिटायी करने का स्वतः संज्ञान लिया है। 30 जून को मीडिया में आयी खबर के अनुसार पीड़ित युगल के बीच प्रेम संबंध के आरोपों पर नाराज ग्रामीणों ने एक पंचायत में चर्चा की।

बयान में कहा गया है कि इसके बाद आरोपियों ने दोनों की पिटायी शुरू कर दी। आयोग ने कहा कि अगर समाचार की सामग्री सही है, तो जोड़े के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उत्पन्न होता है। बयान में कहा गया है कि तदनुसार, आयोग ने पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी करके एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। बयान में कहा गया है कि इसमें पुलिस जांच की स्थिति, पीड़ितों की स्वास्थ्य स्थिति और उन्हें प्रदान किये गये उपचार (यदि कोई हो) की जानकारी शामिल होनी चाहिए। इसमें कहा गया है कि आयोग यह भी जानना चाहेगा कि राजनीतिक रूप से संरक्षित गुंडों द्वारा नागरिकों के मानवाधिकारों के उल्लंघन की ऐसी घटनाएं फिर न हों, यह सुनिश्चित करने के लिए राज्य सरकार द्वारा क्या कदम उठाये गये हैं या उठाये जाने का प्रस्ताव है।

आयोग ने कहा कि यह "कोई अकेली घटना नहीं है" जो हाल ही में पश्चिम बंगाल राज्य में हुई है, जिसमें कानून को अनियंत्रित तत्वों ने अपने हाथ में लिया और निर्दोष लोगों, विशेषकर महिलाओं को प्रताड़ित किया।

डिस्क्लेमर: यह प्रभात खबर समाचार पत्र की ऑटोमेटेड न्यूज फीड है। इसे प्रभात खबर डॉट कॉम की टीम ने संपादित नहीं किया है

पश्चिम बंगाल पिटाई मामले : NHRC ने लिया स्वतः संज्ञान, मुख्य सचिव और डीजीपी से मांगा जवाब

<https://headtopics.com/in/23462358238123390554-55122686>

<https://www.ibc24.in/country/north-dinajpur-incident-nhrc-issues-notice-to-west-bengal-govt-dgp-2590938.html>

NHRC ने अपने बयान में कहा कि मामले की गंभीरता को देखते हुए और जांच के लिए मौके पर अपनी टीम भेजने का भी फैसला किया है।

राष्ट्रीय मानवाधिकार आयोग ने पश्चिम बंगाल के उत्तरी दिनाजपुर में एक दंपति की पिटाई की घटना को गंभीरता से लेते हुए स्वतः संज्ञान लिया है। उत्तरी दिनाजपुर में कथित तौर पर एक राजनीतिक दल से जुड़े लोगों ने सार्वजनिक रूप से एक पुरुष और एक महिला जमकर पिटाई की थी। आयोग की ओर से जारी बयान में कहा गया है कि राज्य के अधिकारियों ने पूर्व में इस तरह की घटनाओं से और न ही एनएचआरसी द्वारा उठाई गई चिंताओं से कोई सबक लिया है।

एनएचआरसी ने मीडिया रिपोर्ट के वीडियो का हवाला देते हुए कहा कि उत्तरी दिनाजपुर जिले के चोपड़ा डिवीजन के लक्ष्मीपुर गांव में कथित तौर पर एक राजनीतिक विचारधारा से जुड़े लोगों द्वारा सार्वजनिक रूप से बेरहमी से एक महिला और एक पुरुष को पीटने के मामले में स्वतः संज्ञान लिया है। आरोपी पर सत्तारूढ़ दल से जुड़े होने का आरोप मीडिया रिपोर्ट के अनुसार, पीड़ित जोड़े के बीच प्रेम संबंध के आरोपों पर नाराज ग्रामीणों ने पंचायत में चर्चा की थी।

पश्चिम बंगाल में कपल से मारपीट का मामला:गवर्नर आज पीड़ितों से मिलेंगे; आरोपी ने बीच सड़क पर छड़ी से पीटा था

<https://www.bhaskar.com/national/news/west-bengal-woman-assault-case-governor-sought-report-mamata-banerjee-133257199.html>

पश्चिम बंगाल के उत्तरी दिनाजपुर के चोपड़ा में महिला को सड़क पर पीटे जाने के मामले में गवर्नर आनंद बोस ने सोमवार (1 जुलाई) को मुख्यमंत्री ममता बनर्जी से रिपोर्ट मांगी है।

राज भवन के अधिकारी ने बताया कि बोस फिलहाल दिल्ली में हैं। वे मंगलवार को चोपड़ा पहुंचकर पीड़ित से मिलेंगे। वे महिला से मुलाकात करने के बाद फिर दिल्ली जाएंगे और केंद्र सरकार को घटना की रिपोर्ट सौंपेंगे।

वहीं, राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी सोमवार को मामले पर संज्ञान लिया है। आयोग ने ममता सरकार और पश्चिम बंगाल के DGP को नोटिस जारी किया है। NHRC ने डायरेक्टर जनरल (इन्वेस्टिगेशन) से तुरंत एक टीम का गठन कर उसे उत्तरी दिनाजपुर के चोपड़ा भेजने के लिए कहा है।

NHRC ने कहा है, 'घटना का मुख्य अपराधी कथित रूप से पश्चिम बंगाल की सत्ताधारी पार्टी से जुड़ा है। महिला को पीटे जाने के वायरल वीडियो में उसे साफ देखा जा सकता है। टीम का नेतृत्व सीनियर SP रैंक का अधिकारी करे और घटना की रिपोर्ट जल्द से जल्द कमीशन तक पहुंचाए।'

वहीं, पश्चिम बंगाल पुलिस ने सोमवार को कहा कि, 'इस मामले को लेकर फेक न्यूज फैलाई जा रही है। कुछ लोग घटना को राजनीतिक रंग देना चाह रहे हैं। सच तो यह है कि घटना की जानकारी मिलने पर पुलिस ने तुरंत अपराधी की पहचान कर उसे गिरफ्तार कर लिया है। पीड़ित को पुलिस सुरक्षा मुहैया कराई गई है।'

घटना को 3 पॉइंट में समझिए...

- 30 जून को चोपड़ा इलाके का एक वीडियो सोशल मीडिया पर सामने आया, जिसमें TMC नेता ताजेमुल हक उर्फ JCB दो लोगों- एक महिला और एक पुरुष को सड़क पर छड़ी से पीटता नजर आ रहा था।
- स्थानीय लोगों ने दावा किया कि महिला और पुरुष के बीच कथित रूप से अवैध संबंध हैं। इसलिए ताजेमुल इस मामले में 'त्वरित न्याय' कर रहा था। लोगों ने कहा कि ताजेमुल इलाके में 'त्वरित न्याय' के लिए जाना जाता है।
- पुलिस ने महिला के साथ मारपीट करने वाले ताजेमुल को गिरफ्तार कर लिया है। उसके खिलाफ केस दर्ज किया गया। पुलिस को उसकी 5 दिन की रिमांड भी मिली।

BJP बोली, आरोपी TMC विधायक का करीबी
BJP के राष्ट्रीय अध्यक्ष और केंद्रीय मंत्री जेपी नड्डा ने X पर पोस्ट कर कहा, 'ममता बनर्जी को तुरंत इस्तीफा देना चाहिए। पश्चिम बंगाल में मौजूदा राज्य सरकार के कार्यकाल में बंगाल के लोग सुरक्षित नहीं हैं। संदेशखाली हो या उत्तर दिनाजपुर, दीदी का बंगाल महिलाओं के लिए सुरक्षित नहीं है।'

वहीं, पश्चिम बंगाल में BJP के को-इंचार्ज अमित मालवीय ने आरोप लगाया, 'वीडियो में महिला को बेरहमी से पीट रहा व्यक्ति ताजेमुल है। वह अपनी 'इंसाफ सभा' के जरिए 'तुरंत न्याय' देने के लिए जाना जाता है। वह चोपड़ा विधायक हमीदुर रहमान का करीबी है। भारत को अब TMC सरकार वाले पश्चिम बंगाल में शरिया अदालतों की असलियत को देख लेना चाहिए।'

कांग्रेस ने कहा, TMC ने अधिकतम सीटें जीतीं, फिर हिंसा क्यों
कांग्रेस नेता अधीर रंजन चौधरी ने कहा कि, 'चाहे महिलाओं की जाति कोई भी हो, उन पर हमले अस्वीकार्य हैं। चुनाव हो चुके हैं, परिणाम सामने आ चुके हैं। सत्ताधारी पार्टी ने राज्य में अधिकतम सीटें जीती हैं, तो फिर सरकार राज्य में हिंसा का सहारा क्यों ले रही है? देश में कहीं भी चुनाव के बाद बंगाल जैसे मामले नहीं होते हैं। किसी को भी महिलाओं के खिलाफ हिंसा करने का अधिकार नहीं है।'

CPI(M) के राज्य सचिव और पूर्व सांसद मोहम्मद सलीम ने रविवार को इस वीडियो को शेयर कर लिखा कि, 'यह कंगारू कोर्ट से भी बदतर है। तृणमूल कांग्रेस का गुंडा, जिसे JCB के नाम से जाना जाता है, वह खुद मौके पर सुनवाई करके सजा दे देता है। यह ममता के शासन में चोपड़ा में 'बुलडोजर न्याय' का उदाहरण है।'

सलीम ने यह भी कहा कि, 'जिसने वीडियो शूट किया था, उसे अब उसके घर से निकाल दिया गया है। चोपड़ा में बंगाल पुलिस की निगरानी में तृणमूल ऐसे शासन कर रही है। ताजेमुल स्थानीय लेफ्ट नेता मंसूर आलम की हत्या के मामले में भी आरोपी है।'

TMC विधायक बोले, हमारे 'मुस्लिम राष्ट्र' के कुछ नियम हैं
TMC विधायक हमीदुर रहमान ने विवादित बयान दिया है। उन्होंने कहा, 'हमारे मुस्लिम राष्ट्र के कुछ नियम हैं। महिला के साथ इन नियमों के मुताबिक बर्ताव किया गया है। वह अवैध संबंध में थी, उसका कैरेक्टर सही नहीं था और वह समाज को खराब कर रही थी।'

TMC नेता शांतनु सेन ने कहा कि, 'राज्य सरकार इस घटना को लेकर कदम उठा रही है। हम ऐसी घटनाओं को सपोर्ट नहीं करते हैं। पीड़ितों को सिक््योरिटी मुहैया कराई गई है। अगर कोई भी घटना में शामिल होगा तो उसे छोड़ा नहीं जाएगा।'

सख्ती: फॉक्सकॉन से विवाहिताओं को निकालने पर मानवाधिकार आयोग सख्त, कहा- आरोप सही तो कार्रवाई तय...मांगी रिपोर्ट

<https://www.amarujala.com/india-news/nhrc-strict-on-firing-married-women-from-foxconn-plant-in-sriperumbudur-tamil-nadu-2024-07-02>

<https://www.amarujala.com/business/business-diary/nhrc-seeks-reports-from-centre-tamil-nadu-govt-over-allegations-of-jobs-bar-on-married-women-at-foxconn-2024-07-01>

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राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को कहा कि यदि फॉक्सकॉन के प्लांट में विवाहित महिलाओं को नौकरी से बाहर करने की रिपोर्ट सही है, तो यह विवाहिताओं के खिलाफ भेदभाव का गंभीर मुद्दा है। आयोग मामले में गंभीर कार्रवाई करेगा।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तमिलनाडु के श्रीपेरंबुदूर स्थित फॉक्सकॉन के प्लांट में विवाहित महिलाओं को नौकरी से बाहर करने और उनके साथ भेदभाव की रिपोर्ट पर स्वतः संज्ञान लिया है।

आयोग ने सोमवार को कहा कि यदि रिपोर्ट सही है, तो यह विवाहित महिलाओं के खिलाफ भेदभाव का गंभीर मुद्दा है और आयोग मामले में गंभीर कार्रवाई करेगा। साथ ही आयोग ने केंद्रीय श्रम एवं रोजगार मंत्रालय के सचिव व तमिलनाडु सरकार के मुख्य सचिव को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने कहा है कि इस मामले में यह सुनिश्चित करना राज्य का दायित्व है कि सभी कंपनियां श्रम कानूनों और व्यक्तियों के स्वास्थ्य और सम्मान के अधिकार से संबंधित मानदंडों और विनियमों का पालन करें।

फॉक्सकॉन कंपनी के एक पूर्व मानव संसाधन प्रबंधक पर श्रीपेरंबुदूर आईफोन असेंबली प्लांट में विवाहित महिलाओं को नौकरी से निकालने और भर्ती के दौरान विवाहित महिलाओं को नियुक्त नहीं करने का आरोप लगाया गया है। इसके साथ ही यह भी कहा गया है कि कंपनी सांस्कृतिक मुद्दों और सामाजिक दबाव के कारण विवाहित महिलाओं को काम पर नहीं रखती है। रिपोर्ट में एक विवाहित उम्मीदवार और कंपनी की नियुक्ति एजेंसी के बीच एक व्हाट्सएप चैट का भी हवाला दिया गया था, जिसमें कहा गया था कि जब उम्मीदवार ने वेतन और चाइल्डकेअर सुविधा के बारे में पूछा, तो जवाब था शादीशुदा लोगों की नियुक्ति की अनुमति नहीं है।